

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH
AT CHENNAI**

OA No 106 OF 2023

IN THE MATTER OF:

Dr. K. Srinivasulu

..... Applicant

Vs

THE CHIEF SECRETARY, GOVT OF ANDHRA PRADESH & OTHERS

.... Respondents

COMPLIANCE REPORT FILED BY THE APPCB R5

DATE- 06.04.2024



**M/s MADHURI DONTI REDDY
ADVOCATE**

**STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH
A.P. POLLUTION CONTROL BOARD**

#26, S2, Royal Castle, Gill Nagar Extension, Choolaimedu, Chennai – 600 094.

Mobile: 98407 98460 / 63831 21322,
Email: reddymadhuri09@gmail.com

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
ORIGINAL APPLICATION NO. 106 OF 2023 (SZ)

Action taken report of APPCB in compliance with Hon'ble NGT Order dt. 08.11.2023 in O.A. No. 106 of 2023 (SZ) filed by Sri K.Srinivasulu & Others resident of Kondasamudram (V), Gudupalli (M), Chittoor District on Granite mining units operated in and around Kotamakanapalli (V), Gudupalli (M), Chittoor District.

Sl. No	Particulars	Page Nos
1	Latest status report	1-3
2	Hon'ble NGT order dt. 08.11.2023 - Annexure I	4-8
3	Hon'ble NGT order dt. 11.03.2024 - Annexure II	9-10
4	Bank Guarantees submitted by the 8 Nos of Mining units	11 - 51

Date. 06.04.2024


Andhra Pradesh Pollution Control Board,
Regional Office: Tirupati
ENVIRONMENTAL ENGINEER
A.P. Pollution Control Board
Regional Office : TIRUPATI

Action taken report of the APPCB in compliance with Hon'ble NGT Order dt. 08.11.2023 in O.A. No. 106 of 2023 (SZ) filed by Sri K.Srinivasulu & Others resident of Kondasamudram (V), Gudupalli (M), Chittoor District on Granite mining units operated in and around Kotamakanapalli (V), Gudupalli (M), Chittoor District.

It is submitted that, Hon'ble National Green Tribunal (NGT), Southern Zone, Chennai while disposing the O.A.No.106 of 2023 (SZ) on 08.11.2023 against granite mining units operating in and around Kotamakanapalli (V), Gudupalli (M), Chittoor District issued following directions. Copy of the order is herewith enclosed as Annexure - I.

1. *The balance of the revised environmental compensation payable by each of the project proponents should be paid immediately.*
2. *Regarding the buffer zone remediation, the project proponents are directed to furnish a bank guarantee to the tune of Rs.5,00,000/- (Rupees Five Lakhs only) per Hectare within a period of 4 (Four) weeks.*

It is further submitted that, as per the orders of Hon'ble NGT in O.A. No. 106 of 2023 (SZ) Dt.11.03.2024 the matter is posted on 05.04.2024. Copy of the order is herewith enclosed as Annexure - II.

In this connection, it is submitted that, the mining units (8 Nos) has paid Environmental Compensation & also Bank Guarantees @ Rs.5,00,000/- per Hectare. The details are submitted are as follows:

Sl. No	Name of the mining unit	Details of Previous Environmental Compensation paid	Details Revised Environmental Compensation paid	Total Environmental Compensation paid	Details of Bank Guarantees paid @ Rs.5,00,000/- per Hectare
1	M/s. Rathna Mineral Enterprises, Sy.No.132, 133,134 & 135, Kotamakanapalli (V), Gudupalli (M), Chittoor District.	Rs.4,30,000/-, DD No.986025, Dt.22.09.2023 + Rs.3,45,000/- DD No.986125, Dt.06.12.2023 = Rs.7,75,000/-	Rs.3,60,000/-, DD No.986143, Dt.26.12.2023	Rs.11,35,000 /-	Rs.24,05,000/- BG No.3678723BG00 00098

2	M/s. Sri K. Siva Prakash (0.772 Ha), Sy.No.101/2, Kotamakanapalli (V), Gudupalli (M), Chittoor District	Rs.4,25,000/-, DD.No.000148, Dt.15.05.2023 + Rs.3,50,000/- DD No.960913, Dt.07.12.2023 = Rs.7,75,000/-	Rs.3,60,000/- DD No.000187, Dt.26.12.2023	Rs.11,35,000 /-	Rs.3,86,000/- BG No.NX01BGP233 410001, Dt.07.12.2023
3	M/s. Sai Raghavendra Granites, Sy.No.98/3 Part, Kotamakanapalli (V), Gudupalli (M),Chittoor District	Rs.4,40,000/- DD No.960835, Dt.15.05.2023 + Rs.3,40,000/- DD No.960903, Dt.05.12.2023 = Rs.7,80,000/-	Rs.3,60,000/- DD No.960915, Dt.26.12.2023	Rs.11,40,000 /-	Rs.3,03,500/- BG No.NX01BGP233 310001, Dt.27.11.2023
4	M/s. J.R.Granites (0.850 Ha), Sy.No.99/4 & 7, Kotamakanapalli (V), Gudupalli (M), Chittoor District	Rs.4,30,000/-, DD No.325953, Dt.12.05.2023 + Rs.3,40,000/- DD No.803324, Dt.05.12.2023 = Rs.7,70,000/-	Rs.3,60,000/- DD No.803346, Dt.26.12.2023	Rs.11,30,000 /-	Rs.4,25,000/- BG No.6130423BG00 00089, Dt.06.12.2023
5	M/s. J.R.Granites (4.846 Ha), Sy.No.136, 137 & 138, Kotamakanapalli (V), Gudupalli (M), Chittoor District	Rs.4,30,000/- DD.No.325955, Dt.12.05.2023 + Rs.3,45,000/- DD No.803323, Dt.05.12.2023 = Rs.7,75,000/-	Rs.3,60,000/- DD No.803344, Dt.26.12.2023	Rs.11,35,000 /-	Rs.24,23,000/- BG No.6130423BG00 00088, Dt.06.12.2023
6	M/s. J.R.Granites (1.620 Ha), Sy.No.89/1, 95/1 (P), 95/2 (P) & 95/3(P), Kotamakanapalli (V), Gudupalli (M), Chittoor District	Rs.4,30,000/- DD.No.325954, Dt.12.05.2023 + Rs.3,45,000/- DD No.803322, Dt.05.12.2023 = Rs.7,75,000/-	Rs.3,60,000/- DD No.803345, Dt.26.12.2023	Rs.11,35,000 /-	Rs.8,10,000/- BG No.6130423BG00 00091, Dt.06.12.2023
7	M/s. Sri Sai Krupa Granites (0.611 Ha), Sy.No.100, Kotamakanapalli (V), Gudupalli (M), Chittoor District	Rs.4,40,000/- DD.No.960837, Dt.15.05.2023 + Rs.3,35,000/- DD No.960910, Dt.05.12.2023 = Rs.7,75,000/-	Rs.3,60,000/- DD No.960914, Dt.26.12.2023	Rs.11,35,000 /-	Rs.3,05,500/- BG No. NX01BGP233310 002, Dt.27.11.2023

8	M/s. Sri K. Siva Prakash (0.405 Ha), Sy.No.103, Kotamakanapalli (V), Gudupalli (M), Chittoor District	Rs.4,25,000/- DD.No.0004147, Dt.15.05.2023 + Rs.3,50,000/- DD No.960912, Dt.07.12.2023 = Rs.7,75,000/-	Rs.3,60,000/- DD No.000188, Dt.26.12.2023	Rs.11,35,000 /-	Rs.2,02,500/- BG No. NX01BGP233410 002, Dt.07.12.2023
---	---	--	---	--------------------	---

It is also submitted that, after payment of Environmental Compensation & also Bang Guarantees @ Rs.5,00,000/- per Hectare as per the Orders of Hon'ble NGT, APPCB has allowed the above mining units for carrying out mining operations.

This report is submitted to the Hon'ble NGT in due compliance of the Hon'ble NGT Order 08.11.2023 in O.A. No. 106 of 2023 (SZ). The APPCB will abide by all such directions as this Hon'ble tribunal may deem fit and appropriate.

Date: 06.04.2024

Narundha Sobell
ENVIRONMENTAL ENGINEER
 AP Pollution Control Board,
 Regional office, Tirupati.

Item No.06:

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

Wednesday, the 8th day of November 2023.

(Through Video Conference)

Original Application No.106 of 2023(SZ)

IN THE MATTER OF:

Mr. K. Srinivasulu
Village Kondasamudram & Surrounding Villages
Gudupallu Mandal, Chittor, Andhra Pradesh - 517425.

...Applicant(s)

Versus

- 1) **State of Andhra Pradesh**
Through Chief Secretary, Government of Andhra Pradesh,
1st Block, No.1, 1st Floor,
A.P. Secretariat Office, Velagapudi - 522023.
- 2) **Principal Secretary, Department of Mines and Geology,**
Government of Andhra Pradesh
Sri Anjaneya Towers, D.No. 7-104, C-Block, 5th & 6th Floors,
Vijayawada, Ibrahimpatnam, Andhra Pradesh - 521456.
- 3) **Secretary, Ministry of Environment, Forest and Climate Change,**
Government of India
Paryavaran Bhawan, Jorbagh,
New Delhi - 110003.
- 4) **Director of Mines Safety, Office of Directorate General of Mines Safety**
(Chennai Region)
Lapis lagoon, AA Block, Shanthi Colony,
Anna Nagar, Chennai, Tamil Nadu - 600040
(Zonal Office South Central Zone) Hyderabad, Devi Nagar Colony,
Bansilalpet, Bhoiguda, Hyderabad, Telangana - 500003.
- 5) **Andhra Pradesh Pollution Control Board**
Payavaram Bhawan, A-III, Industrial Estate,
Sanath Nagar Hyderabad, A.P. - 500018.
- 6) **Collector, Chittor**
New Collector Office Chittor,
Collectorate Complex, Andhra Pradesh - 517002.
- 7) **M/s. Rathna Mineral Enterprises**

- 8) M/s. Sri Sai Krupa Granites,
(Black Granite Mine-0.611 HA)
- 9) M/s. Sri Sai Raghavendra Granites,
(Black Granite Mine-0.607 HA)
- 10) M/s. Sri K. Siva Prakash Mine - 0.772 HA
- 11) M/s. Sri K. Siva Prakash Mine - 0.405 HA
- 12) M/s. J.R. Granites Pvt. Ltd.,
(Black Granite Mine - 4.846 HA)
- 13) M/s. J.R. Granites Pvt. Ltd.,
(Black Granite Mine - 1.620 HA)
- 14) M/s. J.R. Granites Pvt. Ltd.,
(Black Granite Mine - 0.850 HA)

...Respondent(s)

For Applicant(s): None.

For Respondent(s): Mrs. Madhuri Donti Reddy for R, R2, R5 & R6.
Mrs. AL. Gandhimathi, Sr. Adv. a/w.
Ms. Kanmani Sathiyamoorthy for R7 to R14.

CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

ORDER

1. This is a letter petition which was transferred from the Principal Bench complaining about the damage caused by running the Granite Mining Quarries in and around the villages in Chittoor District viz., O.N. Kothur Kotamakanapalli, Chinnakotamanapalli, Kondasamudram, Chinna Agraharam, Talli Agraharam, Srinivasapuram and Krishnarajapuram.

2. The quarrying activities are carried on by Respondents No.7 to 14 viz., M/s. Rathna Mineral Enterprises, M/s. Sri Sai Krupa Granites, M/s. Raghavendra Granites, M/s. Sri K. Siva Prakash mine (formally M/s. Venkata Sai Granites), M/s. J.R. Granites. Few of them are having two or three separate leases in the same name.
3. The action taken report of the Andhra Pradesh Pollution Control Board dated 28.10.2023 was filed. Based on the Central Pollution Control Board formula for levying environmental compensation, originally the compensation was arrived at by the Andhra Pradesh Pollution Control Board, fixing it a uniform amount of Rs.4,25,000/- and Rs. 4,30,000/- for all the project proponents.
4. Surprisingly, it was calculated from the date of inspection of the site and not from the date of the application. So, it is a well settled principle that this kind of computation has to be referred to with a date of filing of the application.
5. When this was pointed out, the Andhra Pradesh Pollution Control Board had filed a revised environmental compensation which had enhanced the levy made earlier.
6. The learned counsel appearing for the project proponent would state that the first levy which was made was already paid by them and they undertake to pay the additional environmental compensation levied by revising the earlier one.
7. Admittedly, there is a buffer zone violation made by all these project proponents. The Department of Mines and Geology has already levied penalties for the violation on the buffer zone. The recovery of

the same is not yet complete for various reasons. When there is a violation on the buffer zone limit, there should be an assessment for the remediation of the same.

8. According to the learned counsel appearing for the Andhra Pradesh Pollution Control Board, it would normally be done by the technical institutions or organisations and it will take not less than six months of time to complete the remediation.
9. Admittedly, in this case, neither the assessment nor the remediation is done even in any one case.
10. At this juncture, the learned counsel appearing for the project proponent would submit that if they have to wait for the remediation measures to be complete, they will be at a loss because they may be losing out more than 6 months in the process, as already their operations are stayed by the Principal Bench of the National Green Tribunal.
11. It is seen from the report of the Andhra Pradesh Pollution Control Board dated 27.10.2023 that the leaseholders along with the Andhra Pradesh Pollution Control Board officers were directed to approach technical institutions/organizations for preparing a sustainable remediation plan for remediation measures at the buffer zone with their own cost. The undertaking given by the leaseholders as well as the Andhra Pradesh Pollution Control Board is recorded.
12. In this regard, considering the above submissions, we issue the following directions:

1. The balance of the revised environmental compensation payable by each of the project proponents should be paid immediately.
 2. Regarding the buffer zone remediation, the project proponents are directed to furnish a bank guarantee to the tune of Rs. 5,00,000/- (Rupees Five Lakhs only) per Hectare within a period of 4 (Four) weeks.
12. As and when the above referred amounts in Clauses 1 and 2 are complied with, it is open to the Andhra Pradesh Pollution Control Board/Department of Mines and Geology to permit the project proponents to continue with their operations.
13. It is made clear that if the amounts referred to above are not paid and the project proponents are operating in violation of the same, the project proponent as well as the officer in charge will be held liable for the same.
14. With the above directions, the Original Application [O.A. No. 106 of 2023(SZ)] is disposed of.
15. Let the matter be listed on 11.03.2024 for reporting compliance.

Sd/-
Smt. Justice Pushpa Sathyanarayana, JM

Sd/-
Dr. Satyagopal Korlapati, EM

O.A. No.106/2023(SZ)
08th November, 2023. AD.

Item No.3:-

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

(Through Video Conference)

Original Application No.106 of 2023 (SZ)

[Earlier O.A. No.271/2022 (PB)]

IN THE MATTER OF

K. Srinivasulu
Chittoor District, Andhra Pradesh.

...Applicant(s)

Versus

State of Andhra Pradesh
Rep. by its Chief Secretary,
Andhra Pradesh and Ors.

....Respondent(s)

Date of hearing: 11.03.2024.

CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

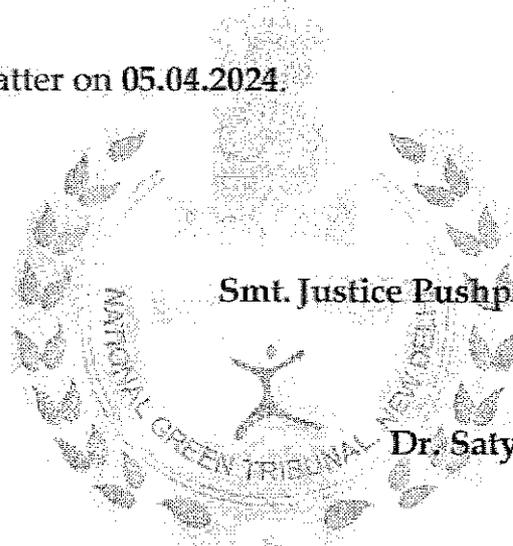
HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

For Applicant(s): None.

For Respondent(s): Mrs. Madhuri Donti Reddy for R1, R2, R5 & R6.

ORDER

1. Today, there is no representation for the applicant.
2. It is stated by the learned counsel appearing for the Andhra Pradesh Pollution Control Board that the directions issued while disposing of the Original Application are complied with.
3. Let a memo be filed indicating the amount collected and the purpose for it may be defrayed.
4. Post the matter on 05.04.2024.



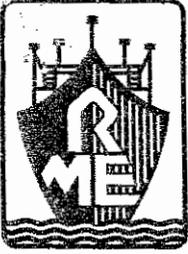
Sd/-

Smt. Justice Pushpa Sathyanarayana, JM

Sd/-

Dr. Satyagopal Korlapati, EM

O. A. No.106/2023 (SZ)
11th March, 2024. Mn.



RATHNA MINERAL ENTERPRISES

Quarry Owners, Processors & Exporters All Kinds of Rough Granites Blocks & Monuments

46/1, Gundlasagaram Road, KUPPAM - 517425 Chittoor District (A.P) INDIA, Phone : 08570-25572

Date: 07.12.2023

To
The Environmental Engineer,
A.P. Pollution Control Board,
1st APSFC Building, Narasimha Theertham Road,
Near LIC of India, Balaji Colony,
Tirupati - 517 502, AP.

Respected Sir,

Sub: Directions of the NGT order vide OA No, 106/2023 (SZ) dated 8th November, 2023.AD. undertaking to fulfill the directions as per the order; Reg

Ref: NGT order OA NO. 106/2023(SZ) 8th November 2023

With Reference to the above subject, we are enclosing herewith DEMAND DRAFT & BANK GUARANTEE details given below.

SL NO	DATE	REF. NO	AMOUNT	DESCRIPTION
1	06.12.2023	DEMAND DRAFT NO. 986125	3,45,000.00	Balance of the revised Environmental compensation.
2	06.12.2023	Guarantee No. 6378723BG0000098	24,05,000.00	Regarding the Buffer Zone remediation.

In view of the above, we request you to kindly revoke the STOP PRODUCTION ORDERS ISSUED against our mine area. We also undertake to obey the further instructions of the Board from time to time if any.

Kindly acknowledge the receipt of the same.

Request for your directions in this regard:

Thanking You.

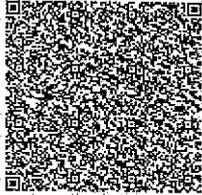
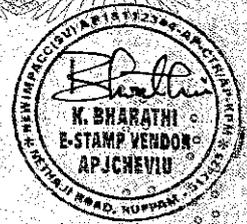
Copy Submitted to The Member Secretary,
A.P. Pollution Control Board, Vijayawada
for Favour of Information.

For Rathna Mineral Enterprises

[Handwritten Signature]
PARTNER

e-Stamp

Certificate No. : IN-AP45576826627588V
 Certificate Issued Date : 06-Dec-2023 11:32 AM
 Account Reference : NEWIMPAGG (SV) ap18112304/ AP-CTR/ AP-KPM/apjcheviu
 DDO Code : 11052308001 SRO KUPPAM
 Unique Doc. Reference : SUBIN-APAP1811230481007902615790V
 Purchased by : M MANJUNATHA
 Description of Document : Article 00 Not Mentioned
 Property Description : Not Applicable
 Consideration Price (Rs.) : 0
 (Zero)
 First Party : RATHNA MINERAL ENTERPRISES
 Second Party : THE MEMBER SECRETARY AP PCB VIJAYAWADA
 Paid By (For Whom) : RATHNA MINERAL ENTERPRISES
 Stamp Duty Amount(Rs.) : 100
 (One Hundred only)



₹100

Please write this line

IN-AP45576826627588V

STATE BANK OF INDIA
SME CHITTOOR BRANCH

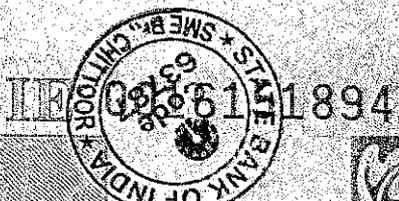
Place: CHITTOOR
Date: 06/12/2023

THE MEMBER SECRETARY
 ANDHRA PRADESH POLLUTION CONTROL BOARD
 PARYAVARAN BHAVAN
 APIIC COLONY ROAD
 GURUNANAK COLONY
 AUTO NAGAR
 VIJAYAWADA-520007

Dear Sir/Madam,
Guarantee No 6378723BG0000098
Amount of Guarantee Rs.2405000/-
Guarantee cover from 05/12/2023 to 04/06/2024
Last date for lodgement of claim – 04/06/2024

M. Pavan Kumar
M. PAVAN KUMAR
 PE 5523451
 Manager

S. Mukund
S. MUKUND
 Chief Manager
 SS No S-23293
 SBI, SME Chittoor, Br. 63787



Statutory Alert:
 1. The authenticity of this Stamp certificate should be verified at www.shclsestamp.com or using e-Stamp Mobile App of Stock Holding.
 Any discrepancy in this Certificate and as available on the website, please report to the concerned authorities.
 2. The onus of checking the legitimacy of the users of the certificate, shall be on the users of the certificate.
 3. In case of any dispute, please contact the Competent Authority.

12

This Deed of guarantee executed by the State Bank of India constituted under the State Bank of India Act, 1955 having its Central Office at Nariman Point, Mumbai and amongst other places, a branch at SME Chittoor (hereinafter referred to as 'the Bank') in favour of " **THE MEMBER SECRETARY ANDHRA PRADESH POLLUTION CONTROL BOARD PARYAVARAN BHAVAN, APIIC COLONY ROAD, GURUNANAK COLONY, AUTO NAGAR VIJAYAWADA-520007** " (hereinafter referred to as 'Beneficiary') for an amount not exceeding **Rs.2405000/- (Rupees Twenty four lakhs five thousand only)** at the request of M/s RATHNA MINERAL ENTERPRISES, Sy No 132 133 134 135, KOTAMAKANA PALLE VILLAGE, GUDIPALLE MANDAL, CHITTOOR - 517425 (hereinafter referred to as 'the Customer').

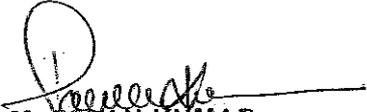
WHEREAS M/s RATHNA MINERAL ENTERPRISES, Sy No. 46/1 and 46/4, Gundlasagaram, Kuppam, Chittoor – 517425 (hereafter referred to as "EXECUTOR") having its manufacturing unit at Sy No 132 133 134 135, (Extent 4.810 Hectors) KOTAMAKANA PALLE VILLAGE, GUDIPALLE MANDAL, CHITTOOR – 517425 has proposed to manufacture Rough Granite Blocks.

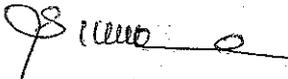
WHEREAS obeyed the National Green Tribunal, South Zone Beach orders, O.A.No 106/2023(SZ) dated 08.11.2023, has directed M/s RATHNA MINERAL ENTERPRISES

Regarding the buffer zone remediation, the project proponents are directed to furnish a bank guarantee to the tune of Rs. 5,00,000/- (Rupees Five lakhs only) per Hectare within a period of 4(Four) weeks. So that as per executor allocated extent of 4.810 Hectares are directed to furnish a bank guarantee to the tune of Rs.24,05,000/-(Rupees Twenty four lakhs five thousand only) for a period of 6 months i.e. 04.06.2024 to comply with the conditions stipulated in the consent of operation in accordance to the norms laid down by the Statutory body as committed by M/s RATHNA MINERAL ENTERPRISES.

In pursuance of the above, we State Bank of India, SME Chittoor Branch, Prakasam High Road, Chittoor – 517001, guarantee the observance and performance by the EXECUTOR of the various terms and obligation as provided in the commitment made above and undertake to pay to the statutory body subject to a maximum sum not exceeding **Rs.2405000/- (Rupees Twenty four lakhs five thousand only)** on demand and in the event of the company falling to comply with the above conditions/ directions.

This Guarantee is issued subject to the condition that the liability of the Bank under this Guarantee is limited to a maximum of **Rs.2405000/- (Rupees Twenty four lakhs five thousand only)** and the Guarantee shall remain in full force up to 04/06/2024 and cannot be invoked otherwise than by a written demand or claim under this Guarantee served on the Bank on or before the 04/06/2024.


M. PAVAN KUMAR
PF 5523451
Manager
SBI, SME Chittoor Br.63787


S. MUKUND
Chief Manager
SS.No.S-23293
SME Br. Chittoor - 63787



→ 3 →

“Notwithstanding anything contrary contained in any law for the time being in force or banking practice, this guarantee shall not be assignable or transferable by the beneficiary. Notice or invocation by any person such as assignee, transferee or agent of beneficiary shall not be entertained by the Bank. Any invocation of guarantee can be made only by the beneficiary directly.”

Notwithstanding anything contained herein above:

(a) Our liability under this Bank Guarantee shall not exceed **Rs.2405000/- (Rupees Twenty four lakhs five thousand only)**

(b) This Bank Guarantee shall be valid up to **04/06/2024** and

(c) The beneficiary's right as well the Bank's liability under this Guarantee shall stand extinguished unless a written claim or demand is made under this Guarantee on or before **04/06/2024**.

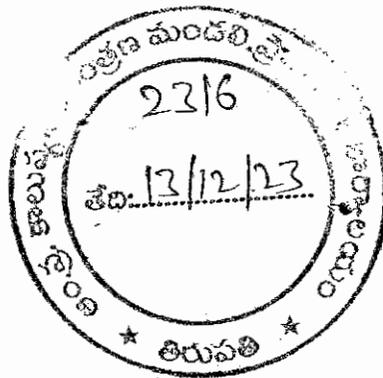
SUBJECT TO AS AFORESAID

(Main Guarantee matter may be typed hereafter)


M. PAVAN KUMAR
PF 5523451
Manager
SBI, SME Chittoor Br.63787


S. MUKUND
Chief Manager
SS.No.S-23293
SME Br. Chittoor - 63787





From

Sri K.Siva Prakash

Formerly M/s. Sri Venkata Sai Granites
0.772 Ha Black Granite Mine,
Sy. No. 101/2, Kotamakanapalli (V),
Gudupalli (M), Chittoor District.
Cell No.: 9789941111, 9391052525.

Date: 08.12.2023

To

The Member Secretary

A.P.Pollution Control Board,
Head office, Paryavaran Bhavan,
Opp. JAMAC Housing Complex, APIIC Colony,
Gurunanak Colony, VIJAYAWADA-520 007, (A.P)

Respected Sir,

Sub: Directions of The Hon'ble NGT, South Zone, Chennai, vide order No. O.A.
No.106/2023 (SZ) dt. 8th November, 2023 – Submitted to the Bank
Guarantee and Difference of Environmental Compensation - vacate
The STOP PRODUCTION ORDERS – Request -Regarding.

Ref: The Hon'ble NGT, order OA NO: 106/2023(SZ) 8th November 2023.

The Hon'ble NGT, South Zone Chennai, order OA NO. 106/2023(SZ) 8th November 2023, Regarding the buffer zone remediation, the project proponents are directed to furnish a Bank Guarantee to the tune of Rs.5,00,000/- (Five Lacs Rupees only) per hector, and to pay balance amount of the revised environmental compensation, with-in four weeks.

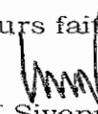
In this connection, we submitting the difference of Environmental compensation for Rs. 3,50,000/- vide D.D No: 960913 dt. 07.12.2023, and Bank Guarantee for Rs.3,86,000/- vide B.G. No. NX01BGP233410001 dt.07.12.2023

In view of the above, we request you to kindly vacate the **STOP PRODUCTION ORDERS** and issue necessary orders to restore my quarrying operations, we also undertake to obey the further instructions of the Board from time to time if any.

Please accept and acknowledge the same.

Thanking you sir.

Yours faithfully


(K.Sivaprasadh)

Encl : 1. Bank Guarantee for Rs.3,86,000/- vide B.G. No. NX01BGP233410001 dt. 07.12.2023

2. The D.D No. 960913 dt. 07.12.2023 for Rs. 3,50,000/-

Copy submitted to the Environmental Engineer, APPCB Regional office, Tirupati, in favor of information.



C-24(2)
(to be issued in Branch's letter head)

LETTER TO BE SENT ALONG WITH THE BANK GUARANTEE

Date:07/12/2023

To
The Member Secretary,
Andhra Pradesh Pollution Control Board,
Paryavaran Bhavan, APIIC Colony Road,
Gurunanak Colony, Auto Nagar, Vijayawada - 520007

Dear Sirs,

Reg : Bank Guarantee No. **BG No. NX0IBGP233410001** dated **07/12/2023**
for **Rs.3,86,000 /-(Rupees Three Lacs Eighty Six Thousand only)** issued in your
favour by our Bank on behalf of **Mr. K Siva Prakash S/o Krishnan**

* * *

We refer to the above mentioned Bank Guarantee.

Please note that a confirmation of the said Bank Guarantee is available at our
Kuppam office at **D no: 14-113/11, A P Vajravel chetty street, Near Sri Priya
Nursing Home, Kuppam -517425.**(address of the said office).

If you want to have confirmation about the authenticity of the said Bank Guarantee in
your own interest, you may please write to our above office.

Thanking you,

Deputy/Asst. Manager

Yours faithfully

Manager



Copy to: **The Karur Vysya Bank, Divisional Office Tirupati, 6-8-1250, 1st Floor, Priya Towers,
Ngos Colony, K.T Road, Near Anna Rao Circle, Tirupati, Andhra Pradesh-517501 (Controlling
Office):-**

we have issued a Bank Guarantee as per details mentioned above, a copy of which is
enclosed for your reference and records.

THE KARUR VYSYA BANK LIMITED
D.No. 14-113/11
A P Vajravel Chetty Street,
Near Sri Priya Nursing Home,
KUPPAM - 517 425. Chittoor Dist., AP.
☎ (08570) 255911 M (M) 85702 55911
E.mail : kuppam@kvbmail.com
CIN : L65110TN1916PLC001295



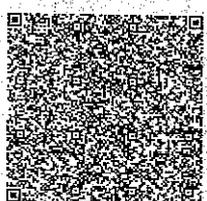
INDIA NON JUDICIAL

Government of Andhra Pradesh

IN-AP45977590048195V

e-Stamp

Certificate No. : IN-AP45977590048195V
 Certificate Issued Date : 07-Dec-2023 02:33 PM
 Account Reference : NEWIMPAGG (SV)/ ap18112304/ AP-CTR/ AP-KPM/apjcheviu
 DDO Code : 11052308001 SRO KUPPAM
 Unique Doc. Reference : SUBIN-APAP1811230481788788561120V
 Purchased by : K SIVA PRAKASH
 Description of Document : Article 00 Not Mentioned
 Property Description : NOT Applicable
 Consideration Price (Rs.) : 0
 (Zero)
 First Party : K SIVA PRAKASH
 Second Party : KARUR VYSYA BANK KUPPAM
 Paid By (For Whom) : K SIVA PRAKASH
 Stamp Duty Amount(Rs.) : 100
 (One Hundred only)



₹100

Please write or type below this line

IN-AP45977590048195V

Bank Guarantee No: NX0IBGP233410001
 Amount : Rs. 3,86,000/-
 Date of Issue : 07/12/2023
 Date of Maturity : 06/06/2024

To,
 Member Secretary,
 Andhra Pradesh Pollution Control Board,
 Paryavaran Bhavan, APIIC Colony Road,
 Gurunanak Colony, Auto Nagar,
 Vijayawada - 520007

Bank Guarantee NO. NX0IBGP233410001

This deed of Guarantee at Kuppam on this 07th day of December, 2023 by Karur Vysya Bank Ltd., D No. 14-185, AP Vajravel Chetty Street, Kuppam 517425, Chittoor District, Andhra Pradesh (hereafter referred to as "THE GUARANTOR" For The Karur Vysya Bank Ltd.

Authorized Officer

Authorized Officer

IE 0016151918

Statutory Alert:

1. The authenticity of this Stamp certificate should be verified at 'www.shollestamp.com' or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

17

BG No. NX0IBGP233410001

Date : 07.12.2023

which expression shall include its successor or successors) in favour of Andhra Pradesh Pollution control Board, (hereafter referred to as "Statutory Body") represented by Member secretary.

WHEREAS **Mr. K Siva Prakash S/o Krishnan aged about 51 years residing at D No. 2/285, Mangai Nagar , Keelpudur Post, Kattikanapalli, Krishnagiri – 635001 , T.N .** (hereafter referred to as " EXECUTOR") having its manufacturing unit at Sy No.101/2, (Extent 0.772 hectors) , Kotamakanapally Village, Gudipalli Mandal , Chittoor Dist. A.P has proposed to manufacture Rough Granites Blocks.

WHEREAS obeyed the National Green Tribunal , South Zone Bench orders, O.A. No. 106/2023(SZ) dated 08.11.2023 , has directed **Mr. K.Siva Prakash**

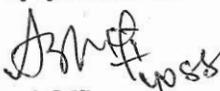
Regarding the buffer zone remediation, the project proponents are directed to furnish a bank Guarantee to the tune of Rs.5,00,000/- (Rupees Five lakhs only) per Hectare within a period of 4 (four) weeks. So that as per executor allocated extent of 0.772 Hectares are directed to furnish a bank guarantee to the tune of **Rs. 3,86,000/- (Rupees Three Lakhs Eighty Six Thousand only)** for a period of 6 months, **I.e 06.06.2024** to comply with the conditions stipulated in the Consent of operation in accordance to the norms laid down by the Statutory Body as committed by **Mr. K Siva Prakash.**

In pursuance of the above, we **Karur Vysya Bank Ltd., D No. 14-185, AP Vajravel Chetty Street, Kuppam 517425, Chittoor District , Andhra Pradesh,** guarantee the observance and performance by the EXECUTOR of the various terms and obligation as provided in the commitment made above and undertake to pay to the Statutory Body subject to a maximum sum not exceeding **Rs. 3,86,000/- (Rupees Three Lakhs Eighty Six Thousand only)** on demand and in the event of the company falling to comply with the above Conditions/Direction.

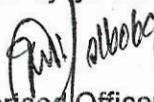
Our liability under the guarantee is restricted to **Rs. 3,86,000/- (Rupees Three Lakhs Eighty Six Thousand only)**. Our Guarantee shall remain in force until **06.06.2024**. Unless a suit or action to enforce a claim under this guarantee is filed in writing against us before the date of expiry, all our rights under this guarantee shall be forfeited and we shall be relieved and discharged from all liabilities whatsoever thereunder.

Notwithstanding anything contrary contained in any law for the time being in force or banking practice, this guarantee shall not be assignable or transferable by the beneficiary. Notice or invocation by the any person such as assignee, transferee or agent of beneficiary shall not be entertained by the Bank. Any invocation of guarantee can be made only by the beneficiary directly.

For The Karur Vysya Bank Ltd.


Authorised Officer

For The Karur Vysya Bank Ltd.


Authorised Officer

BG No. NX0IBGP233410001**Date : 07.12.2023**

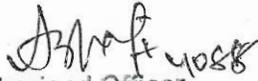
Notwithstanding anything contained herein:

1. Our liability under this bank guarantee shall not exceed **Rs. 3,86,000/- (Rupees Three Lakhs Eighty Six Thousand only)**
2. This bank Guarantee shall be valid up to **06.06.2024**.
3. We are liable to pay the guaranteed amount or any part thereof under this bank guarantee only and only against the written claim or demand from Member Secretary, Andhra Pradesh Pollution Control Board, Vijayawada on or before **06.06.2024**.

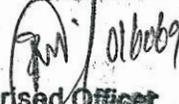
Place : **Kuppam**

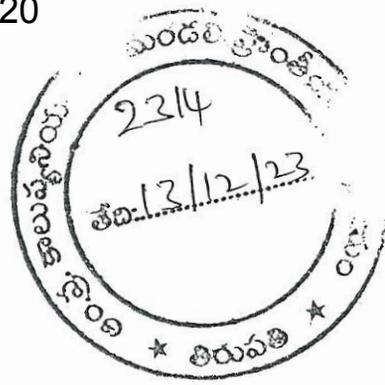
Date: 07.12.2023

For The Karur Vysya Bank Ltd.


Authorised Officer

For The Karur Vysya Bank Ltd.


Authorised Officer



07.12.2023

To,
The Environmental Engineer,
A.P. Pollution Control Board,
1st APSFC Building , Narasimha Theertham Road,
Near LIC of India, Balaji Colony,
Tirupati – 517502, AP.

From,
S.Sunilkumar,
Prop: Sai Raghavendra Granites,
9-88, Chinnakurla palli, KPS Back,
Kuppam- 517425,
Chittoor dist, AP.
Respected Sir,

Handwritten signature: S. Sunilkumar
Handwritten date: 28/12/23

Sub: Directions of the NGT order vide OA No. 106/2023 (SZ) dated 8th November, 2023. AD. undertaking of fullfill the directions as per the order; Reg

Ref: NGT order OA NO. 106/2023(SZ) 8th November 2023.

With Reference to the above subject , we are enclosing herewith DEMAND DRAFT & BANK GUARANTEE details given below.

SL.NO	DATE	REF.NO	AMOUNT	DESCRIPTION
1.	05.12.2023	DD.Sr.No. 014733019371	3,40,000.00	Balance of the revised Environmental compensation.
2.	27.11.2023	BG.NO.NX01BGP233310001	3,03,500.00	Regarding the Buffer Zone remediation.

In view of the above , we request you to kindly revoke the STOP PRODUCTION ORDERS ISSUED against our mine area. We also undertake to obey the further instructions of the Board from time to time if any.

Kindly acknowledge the receipt of the same.

Request for your directions in this regard.

Thanking you.

For Sai Rghavendra Granites,

Handwritten signature of S. Sunilkumar
S.Sunilkumar,

(Proprieter)

Copy submitted to The Member Secretary, AP. Pollution Control Board, Vijayawada for favour of information.



C-24(2)

(to be issued in Branch's letter head)

LETTER TO BE SENT ALONG WITH THE BANK GUARANTEE

Date: 27/11/2023

To
Member Secretary,
Andhra Pradesh Pollution Control Board,
Paryavaran Bhavan, APIIC Colony Road,
Gurunanak Colony, Auto Nagar, Vijayawada - 520007

Dear Sirs,

Reg : Bank Guarantee No. BG No. **NX01BGP233310001**
 dated **27/11/2023** for **Rs.3,03,500 /-(Rupees Three Lacs Three Thousand Five Hundred only)** issued in your favour by our Bank on behalf of **M/s Sai Raghavendra Granites**, Rep. by Prop. **Mr.S Sunil Kumar,**

* * *

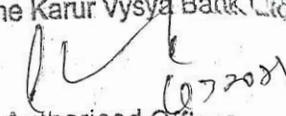
We refer to the above mentioned Bank Guarantee.

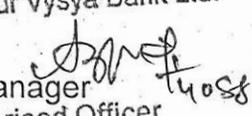
Please note that a confirmation of the said Bank Guarantee is available at our **Kuppam** office at **D no: 14-113/11, A P Vajravel chetty street, Near Sri Priya Nursing Home, Kuppam -517425.**(address of the said office).

If you want to have confirmation about the authenticity of the said Bank Guarantee in your own interest, you may please write to our above office.

Thanking you,

For The Karur Vysya Bank Ltd.



Deputy/Asst. Manager
Yours faithfully
For The Karur Vysya Bank Ltd.


Manager
 Authorised Officer

Copy to: **The Karur Vysya Bank, Divisional Office Tirupati, 6-8-1250, 1st Floor, Priya Towers, Ngos Colony, K.T Road, Near Anna Rao Circle, Tirupati, Andhra Pradesh-517501 (Controlling Office):-**

we have issued a Bank Guarantee as per details mentioned above, a copy of which is enclosed for your reference and records.

THE KARUR VYSYA BANK LIMITED

D.No. 14-113/11

A P Vajravel Chetty Street,

Near Sri Priya Nursing Home,

KUPPAM - 517 425. Chittoor Dist., AP.

☎ (08570) 255911 M (M) 85702 55911

E.mail : kuppam@kvbmail.com

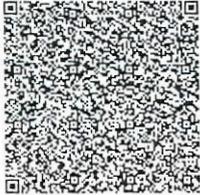
CIN : L65110TN1916PLC001295



Government of Andhra Pradesh

e-Stamp

Certificate No. : IN-AP43438717284730V
 Certificate Issued Date : 27-Nov-2023 11:47 AM
 Account Reference : NEWIMPACC (SV)/ ap18046504/ AP-CTR/ AP-KPM/aprsudhau
 DDO Code : 27002308001 O/o IG R
 Unique Doc. Reference : SUBIN-APAP1804650476766528378553V
 Purchased by : S SUNIL KUMAR
 Description of Document : Article 0 Not Mentioned
 Property Description : Not Applicable
 Consideration Price (Rs.) : 0
 (Zero)
 First Party : SAI RAGHAVENDRA GRANITES KUPPAM
 Second Party : KARUR VYSYA BANK KUPPAM
 Paid By (For Whom) : SAI RAGHAVENDRA GRANITES KUPPAM
 Stamp Duty Amount(Rs.) : 100
 (One Hundred only)



Please write or type below this line

Bank Guarantee No: **NX0IBGP233310001**
 Amount : **Rs. 3,03,500/-**
 Date of Issue : **27/11/2023**
 Date of Maturity : **26/05/2024**

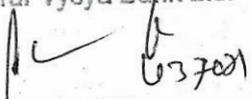
To,
 Member Secretary,
 Andhra Pradesh Pollution Control Board,
 Paryavaran Bhavan, APIIC Colony Road,
 Gurunanak Colony, Auto Nagar,
 Vijayawada - 520007

Bank Guarantee NO. **NX0IBGP233310001**

This deed of Guarantee at Kuppam on this 27th day of November, 2023 by **Karur Vysya Bank Ltd., D No. 14-185, AP Vajravel Chetty Street, Kuppam 517425, Chittoor District , Andhra Pradesh** (hereafter referred to as "THE GUARANTOR "

For The Karur Vysya Bank Ltd. For The Karur Vysya Bank Ltd.


 Authorised Officer


 Authorised Officer

RD

0013067190

Statutory Alert:

1. The authenticity of this Stamp certificate should be verified at www.shcilestamp.com or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

22

BG No. NX0IBGP233310001

Date : 27/11/2023

which expression shall include its successor or successors) in favour of Andhra Pradesh Pollution control Board, (hereafter referred to as "Statutory Body") represented by Member secretary.

WHEREAS M/s Sai Raghavendra Granites , No.3-265, DRS Buildings, Radhakirshna Road, Kuppam, Chittoor District, Andhra Pradesh – 517425. (hereafter referred to as " EXECUTOR") having its manufacturing unit at Sy No.98/3, (Extent 0.607 hectors) , Kotamakanapally Village, Gudipalli Mandal , Chittoor Dist. A.P has proposed to manufacture Rough Granites Blocks.

WHEREAS obeyed the National Green Tribunal , South Zone Bench orders, O.A. No. 106/2023(SZ) dated 08.11.2023 , has directed M/s Sai Raghavendra Granites

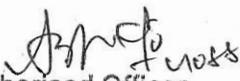
Regarding the buffer zone remediation, the project proponents are directed to furnish a bank Guarantee to the tune of Rs.5,00,000/- (Rupees Five lakhs only) per Hectare within a period of 4 (four) weeks. So that as per executor allocated extent of 0.607 Hectares are directed to furnish a bank guarantee to the tune of **Rs. 3,03,500/- (Rupees Three Lakhs Three Thousand and Five Hundred only)** for a period of 6 months, **I.e 26.05.2024** to comply with the conditions stipulated in the Consent of operation in accordance to the norms laid down by the Statutory Body as committed by M/s Sai Raghavendra Granites.

In pursuance of the above, we **Karur Vysya Bank Ltd., D No. 14-185, AP Vajravel Chetty Street, Kuppam 517425, Chittoor District , Andhra Pradesh,** guarantee the observance and performance by the EXECUTOR of the various terms and obligation as provided in the commitment made above and undertake to pay to the Statutory Body subject to a maximum sum not exceeding **Rs. 3,03,500/-(Rupees Three Lakhs Three Thousand and Five Hundred only)** on demand and in the event of the company falling to comply with the above Conditions/Direction.

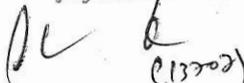
Our liability under the guarantee is restricted to **Rs. 3,03,500/-(Rupees Three Lakhs Three Thousand and Five Hundred only)**. Our Guarantee shall remain in force until **26.05.2024**. Unless a suit or action to enforce a claim under this guarantee is filed in writing against us before the date of expiry, all our rights under this guarantee shall be forfeited and we shall be relieved and discharged from all liabilities whatsoever thereunder.

Notwithstanding anything contrary contained in any law for the time being in force or banking practice, this guarantee shall not be assignable or transferable by the beneficiary. Notice or invocation by the any person such as assignee, transferee or agent of beneficiary shall not be entertained by the Bank. Any invocation of guarantee can be made only by the beneficiary directly.

For The Karur Vysya Bank Ltd.


Authorised Officer

For The Karur Vysya Bank Ltd.


Authorised Officer

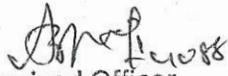
Notwithstanding anything contained herein:

1. Our liability under this bank guarantee shall not exceed **Rs. 3,03,500/- (Rupees Three Lakhs Three Thousand and Five Hundred only)**
2. This bank Guarantee shall be valid up to **26.05.2024**.
3. We are liable to pay the guaranteed amount or any part thereof under this bank guarantee only and only against the written claim or demand from Member Secretary. Andhra Pradesh Pollution Control Board, Vijayawada on or before **26.05.2024**.

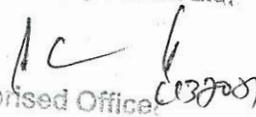
Place : **Kuppam**

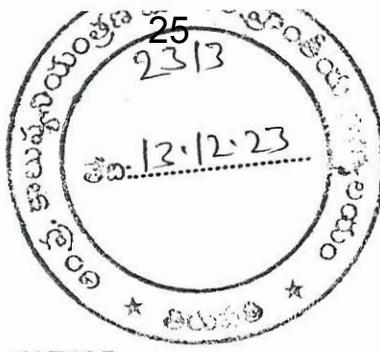
Date: 27.11.2023

For The Karur Vysya Bank Ltd.


Authorized Officer

For The Karur Vysya Bank Ltd.


Authorized Officer



From

M/s. J.R. Granites Pvt Ltd

Black Granite Mine-0.850 Ha,

Sy.No.99/4&7,

Kotamakulapalli Village,

Gudupalli Mandal, Chittoor District-517425

Cell No: +91 90009 50676

Date: 08.12.2023

To

The Member Secretary

A.P.Pollution Control Board,

Head office, Paryavaran Bhavan,

Opp. JAMAC Housing Complex, APIIC Colony,

Gurunanak Colony, VIJAYAWADA-520 007, (A.P)

AEE
Intyp Ref
08/12/23

Respected Sir,

Sub: Directions of The Hon'ble NGT, South Zone, Chennai, vide order No. O.A. No.106/2023 (SZ) dt. 8th, November, 2023 – Submitted to the Bank Guarantee and Difference of Environmental Compensation - vacate the STOP PRODUCTION ORDERS – Request -Regarding.

Ref: The Hon'ble NGT, South Zone, Chennai, order OA NO. 106/2023(SZ) 8th November,2023.

* * * * *

The Hon'ble NGT, South Zone Chennai, order OA NO. 106/2023(SZ) 8th November 2023, Regarding the buffer zone remediation, the project proponents are directed to furnish a Bank Guarantee to the tune of Rs.5,00,000/- (Five Laks Rupees only) per hector, and to pay balance amount of the revised environmental compensation, with-in four weeks.

In this connection, we submitting the difference of Environmental compensation for Rs. 3,40,000/- vide D.D No. 803324 dt. 05.12.2023. and Bank Guarantee for Rs.4,25,000/- vide B.G No. 6130423BG0000089 dt. 06.12.2023

In view of the above, we request you to kindly vacate the **STOP PRODUCTION ORDERS** and issue necessary letters to against our mine area. We also undertake to obey the further instructions of the Board from time to time if any.

Please accept and acknowledge the same.

Thanking you sir.

Yours Sincerely

(P. Sankar Raju)
(Authorized signature)

Encl : 1. Bank Guarantee for Rs. 4,25,000/- B.G No. 6130423BG0000089 dt. 06.12.2023

2. The D.D No. 803324 dt. 05.12.2023 for Rs. 3,40,000/-

Copy submitted to the Environmental Engineer, APPCB Regional office, Tirupati, in favor of information.



STATE BANK OF INDIA
SME HOSUR
310 SIPCOT STAFF HSG
COLONY
MOOKANDAPALLI HOSUR

Tel No. :
Fax No. :
SWIFT No. : SBININBB897
PIN Code : 635126

06-12-2023

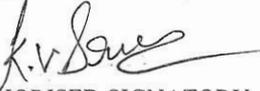
To,
MEMBER SECRETARY ANDHRA PRADESH
POLLUTION CONTROL BOARD,
PARYAVARAN BHAVAN, GURUNANAK COLONY
AUTO NAGAR, VIJAYAWADA 527007

DEAR SIR(S),

Guarantee Number	:	6130423BG0000089
Date of Issue	:	06-12-2023
Guarantee Amount	:	INR 425,000.00
Date of Expiry	:	04-06-2024
Date of Claim	:	26-05-2025
Applicant Name	:	JR GRANITES PVT LTD
E Stamp Certificate No.	:	
E Stamp Issuance Date & Time	:	
State of Execution	:	
Stamp Duty Type/Article No.	:	
Bank Guarantee Amount	:	INR 425,000.00
Amount of Stamp duty Paid	:	0.00
Issuing Bank Branch	:	
Bank Guarantee Beneficiary	:	MEMBER SECRETARY ANDHRA PRADESH

We confirm having Issued / Extended the captioned Bank Guarantee in your favour on behalf of our above named Constituent and the same signed by the officers of the Bank.

YOURS FAITHFULLY,

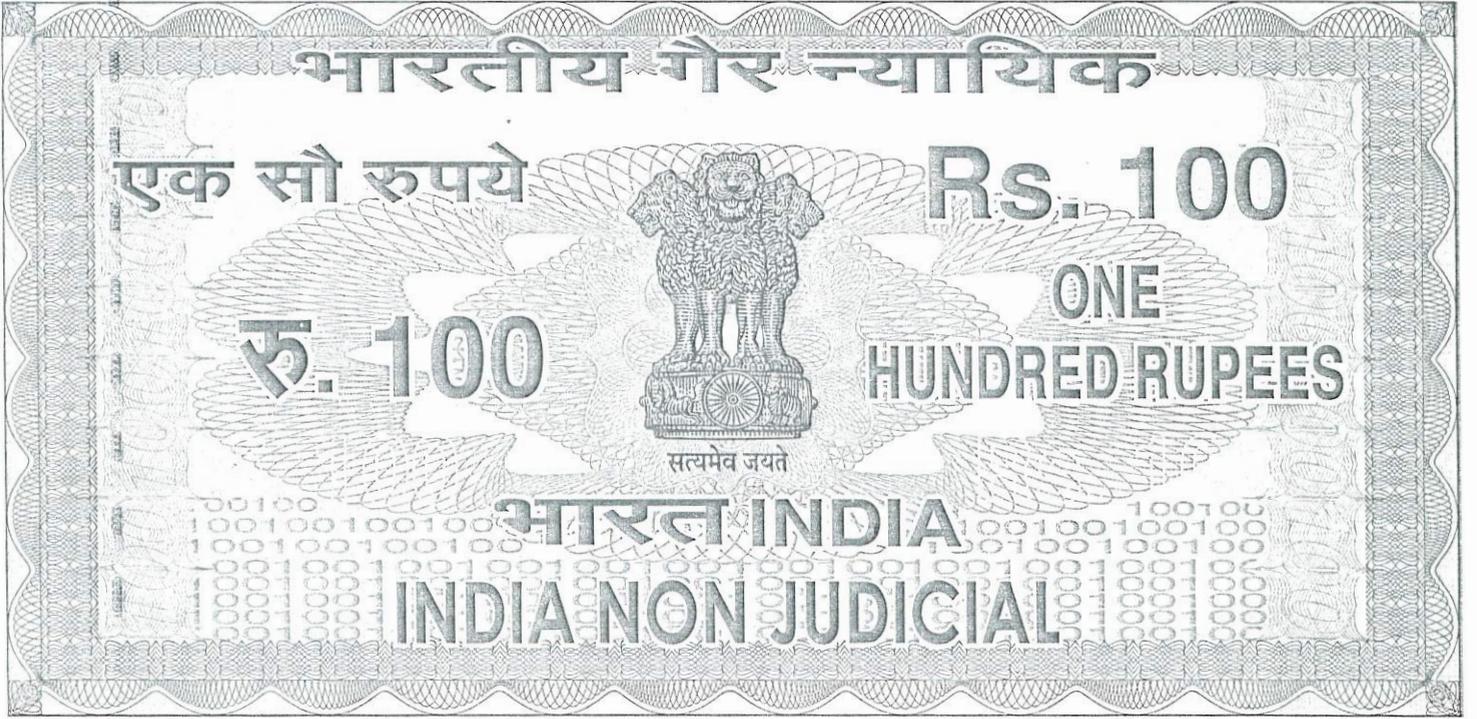

AUTHORISED SIGNATORY - 1

K.V. SRIRAM
SS No : K15298

Dec 6, 2023 2:20 PM


*AUTHORISED SIGNATORY - 2
(*2nd signatory required, if BG is for Rs. 50000/- and above)

P. MOSES RAJ
AM-1677



தமிழ்நாடு தமில்நாடு TAMILNADU

04/12/23

Rs 100/-

State Bank of India
SME - Hosur

DD 615111

A. Venkataswamy
S.V. Licence No : 3891/B1/2000
HOSUR (T.N)

To

The Member Secretary

A.P. Pollution Control Board,

Head office, Paryavaran Bhavan,

Opp. JAMAC Housing Complex, APIIC Colony,

Gururanak Colony, VIJAYAWADA-520 007, (A.P)

Bank Guarantee No: 6130423BH00000089 dt. 06.12.2023

Amount of Guarantee Rs.4,25,000/- (Rupees Four lacs Twenty Five thousand only).

Guarantee cover from 06.12.2023 to 04.06.2024

Last date for lodgement of claim: 26.05.2025

This deed of Guarantee at Krishnagiri on this 6th, day of December 2023 by STATE BANK OF INDIA NO.310 SIPCOT HOUSING COLONY MOOKANDAPALLI Hosur, Krishnagiri (DT) -635126, Tamilnadu (hereafter referred to as 'THE GUARANTOR' B.G No.6130423BH00000089...Date: 06-12-2023 which expression shall include its successor or successors) in favour of Andhra Pradesh Pollution Control Board. (hereafter referred to as "Statutory Body") represented by Member secretary.

कुते भारतीय स्टेट बैंक
For STATE BANK OF INDIA

K.V. Sriram
मुख्य प्रबंधक, एस एम ई होसूर शाखा
Chief Manager, SME Hosur Branch

कुते भारतीय स्टेट बैंक
For STATE BANK OF INDIA

P. Moses Raj
मुख्य प्रबंधक, एस एम ई होसूर शाखा
Chief Manager, SME Hosur Branch
P. MOSES RAJ
AM-1677

K.V. SRIRAM
S No : K15298

- 27 -



தமிழ்நாடு தமில்நாடு TAMILNADU

DD 615112

04/12/23

State Bank of India

A. Venkataswamy

WHEREAS M/s. J.R. GRANITES PVT LTD SY.NO.09/487, Kotamakanapalli Village, Gudupalli Mandal, Chittoor District - 517425 (hereafter referred to as "EXECUTOR") having a quarry lease in Sy. No. 09/487 (T.N)

over an extent of 0.850 Hectors, Black Granite Mine, of Kotamakanapalli village, Gudupalli Mandal, Chittoor District. A.P, has proposed to Rough Granite Blocks.

WHEREAS: Obeyed the national Green Tribunal, South Zone Bench Chennai, orders. O.A. No.106/2023(SZ), dated.08.11.2023 has directed M/s. J.R.GRANITES PVT LTD regarding the buffer zone remediation, the project proponents are directed to furnish a Bank Guarantee to the tune of Rs.5,00,000/- (Five Lacs Rupees only) per Hector, within a period of 4(four) weeks. So that as per executor allocated extent of 0.850 Hectors, are directed to furnish a bank guarantee to the tune of Rs.4,25,000/- (Rupees Four lacs Twenty Five thousand only) for a period of 6 months, i.e. 04.06.2024 to comply with conditions stipulated in the Consent of operation in accordance to the norms laid down by the Statutory Body as committed by M/s.J.R. GRANITES PVT LTD.

In pursuance of the above, we STATE BANK OF INDIA NO.310 SIPCOT HOUSING COLONY MOOKANDAPALLI Hosur, Krishnagiri (DT) -635126, Tamilnadu, guarantee the observance and performance by the EXECUTOR of the various terms and obligation as provided in the commitment made above and undertake to pay to the Statutory Body subject to a maximum sum not exceeding Rs.425000/- (Rupees Four lacs Twenty Five thousand only) on demand and in the event of the company falling to comply with the above Conditions/Direction.

कृते भारतीय स्टेट बैंक
For STATE BANK OF INDIA

कृते भारतीय स्टेट बैंक
For STATE BANK OF INDIA

मुख्य प्रबंधक, एस एम ई होसूर शाखा
Chief Manager, SME Hosur Branch

मुख्य प्रबंधक, एस एम ई होसूर शाखा
Chief Manager, SME Hosur Branch

K.V. SRIRAM
SS No : K15298

P. MOSES RAJ
AM-1677

BA NO. 6130423 BL 0000089 dt 06.12.2023

BA NO. 6130423BA 0000089 dt. 06.12.2023

Our liability under the guarantee is restricted to **Rs.4,25,000/- (Rupees Four lacs Twenty Five thousand only)**. Our Guarantee shall remain in force until **04.06.2024** Unless a suit or action to enforce a claim under this guarantee is filed in writing against us before the date of expiry, all our rights under this guarantee shall be forfeited and we shall be relieved and discharged from all liabilities whatsoever thereunder:

Notwithstanding anything contained herein:

- Our liability under this bank guarantee shall not exceed **Rs.4,25,000/- (Rupees Four lacs Twenty Five thousand only)**.
- This Bank Guarantee shall be valid upto 04.06.2024.(date of expiry)
- we are liable to pay the guaranteed amount or any part thereof under this Bank Guarantee only, and only if you serve upon us a written claim or demand on or before 26.05.2025.(Last date of claim).
- The Bank Guarantee should be returned to us after the expiry date for the cancellation purpose enclosing a no-claim letter. Even if the original guarantee is not returned after the expiry date, our liability on this guarantee ceases to exist. Margin Money provided towards issuance of Bank Guarantee shall continue to be in force in favour of the Bank until the original Bank Guarantee along with No Claim Letter confirming the discharge of liability of the Bank is received from the Beneficiary.
- Notwithstanding anything contrary contained in any law for the time being in force or Banking practice, this guarantee shall not be assignable or transferable by the beneficiary notice or Invocation by any person such as Assignee, Transferee can be made only by the Beneficiary directly.

Place: Hosur

Date : 06.12.2023

कृते भारतीय स्टेट बैंक
For STATE BANK OF INDIA


मुख्य प्रबंधक, एस एम ई होसूर शाखा
Chief Manager, SME Hosur Branch

K.V. SRIRAM
SS No : K15298

कृते भारतीय स्टेट बैंक
For STATE BANK OF INDIA


मुख्य प्रबंधक, एस एम ई होसूर शाखा
Chief Manager, SME Hosur Branch

P. MOSES RAJ
AM-1677

From

M/s. J.R. Granites Pvt Ltd

Black Granite Mine-4.846 Ha,

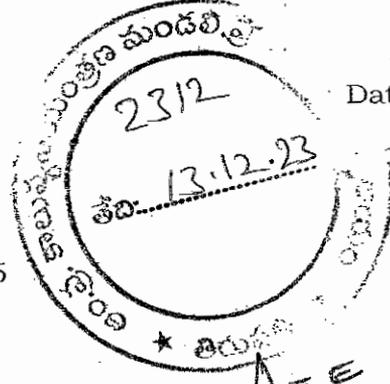
Sy.No.136,137&138,

Kotamakulapalli Village,

Gudupalli Mandal, Chittoor District-517425

Cell No: +91 90009 50676

Date: 08.12.2023



To

The Member Secretary

A.P.Pollution Control Board,

Head office, Paryavaran Bhavan,

Opp. JAMAC Housing Complex, APIIC Colony,

Gurunanak Colony, VIJAYAWADA-520 007, (A.P)

Respected Sir,

Sub: Directions of The Hon'ble NGT, South Zone, Chennai, vide Order No. O.A. No.106/2023 (SZ) dt. 8th. November, 2023 – Submitted to the Bank Guarantee and Difference of Environmental Compensation - vacate the STOP PRODUCTION ORDERS - Request - Regarding.

Ref: The Hon'ble NGT, South Zone, Chennai, order OA NO. 106/2023(SZ) 8th November 2023.

The Hon'ble NGT, South Zone Chennai, order OA NO. 106/2023(SZ) 8th November 2023, Regarding the buffer zone remediation, the project proponents are directed to furnish a Bank Guarantee to the tune of Rs.5,00,000/- (Five Laks Rupees only) per hector, and to pay balance amount of the revised environmental compensation, with-in four weeks.

In this connection, we submitting the difference of Environmental compensation for Rs. 3,45,000/- vide D.D No. 803323. dt. 05.12.2023. And Bank Guarantee for Rs.24,23,000/- vide B.G. No.6130423BG0000088 dt. 06.12.2023.

In view of the above, we request you to kindly vacate the **STOP PRODUCTION ORDERS** and issue necessary letters to against our mine area. We also undertake to obey the further instructions of the Board from time to time if any.

Please accept and acknowledge the same.

Thanking you sir.

Yours Sincerely

P. Sankar Raju
(P. Sankar Raju)
(Authorized signature)

Encl : 1. Bank Guarantee for Rs. 24,23,000/- B.G.No.6130423BG0000088 dt. 06.12.2023.

2. The D.D No. 803323 dt. 05.12.2023 for Rs. 3,45,000/-

Copy submitted to the Environmental Engineer, APPCB Regional office, Tirupati, in favor of information.



STATE BANK OF INDIA
SME HOSUR
310 SIPCOT STAFF HSG
COLONY
MOOKANDAPALLI HOSUR

Tel No. :
Fax No. :
SWIFT No. : SBININBB897
PIN Code : 635126

06-12-2023

To,
MEMBER SECRETARY ANDHRA PRADESH
POLLUTION CONTROL BOARD,
PARYAVARAN BHAVAN, GURUNANAK COLONY
AUTO NAGAR, VIJAYAWADA 527007

DEAR SIR(S),

Guarantee Number	:	6130423BG0000088
Date of Issue	:	06-12-2023
Guarantee Amount	:	INR 2,423,000.00
Date of Expiry	:	04-06-2024
Date of Claim	:	26-05-2025
Applicant Name	:	JR GRANITES PVT LTD
E Stamp Certificate No.	:	
E Stamp Issuance Date & Time	:	
State of Execution	:	
Stamp Duty Type/Article No.	:	
Bank Guarantee Amount	:	INR 2,423,000.00
Amount of Stamp duty Paid	:	0.00
Issuing Bank Branch	:	
Bank Guarantee Beneficiary	:	MEMBER SECRETARY ANDHRA PRADESH

We confirm having Issued / Extended the captioned Bank Guarantee in your favour on behalf of our above named Constituent and the same signed by the officers of the Bank.

YOURS FAITHFULLY,

AUTHORISED SIGNATORY - 1

K.V. SRIRAM
SS No : K15298

Dec 6, 2023 2:11 PM

*AUTHORISED SIGNATORY - 2

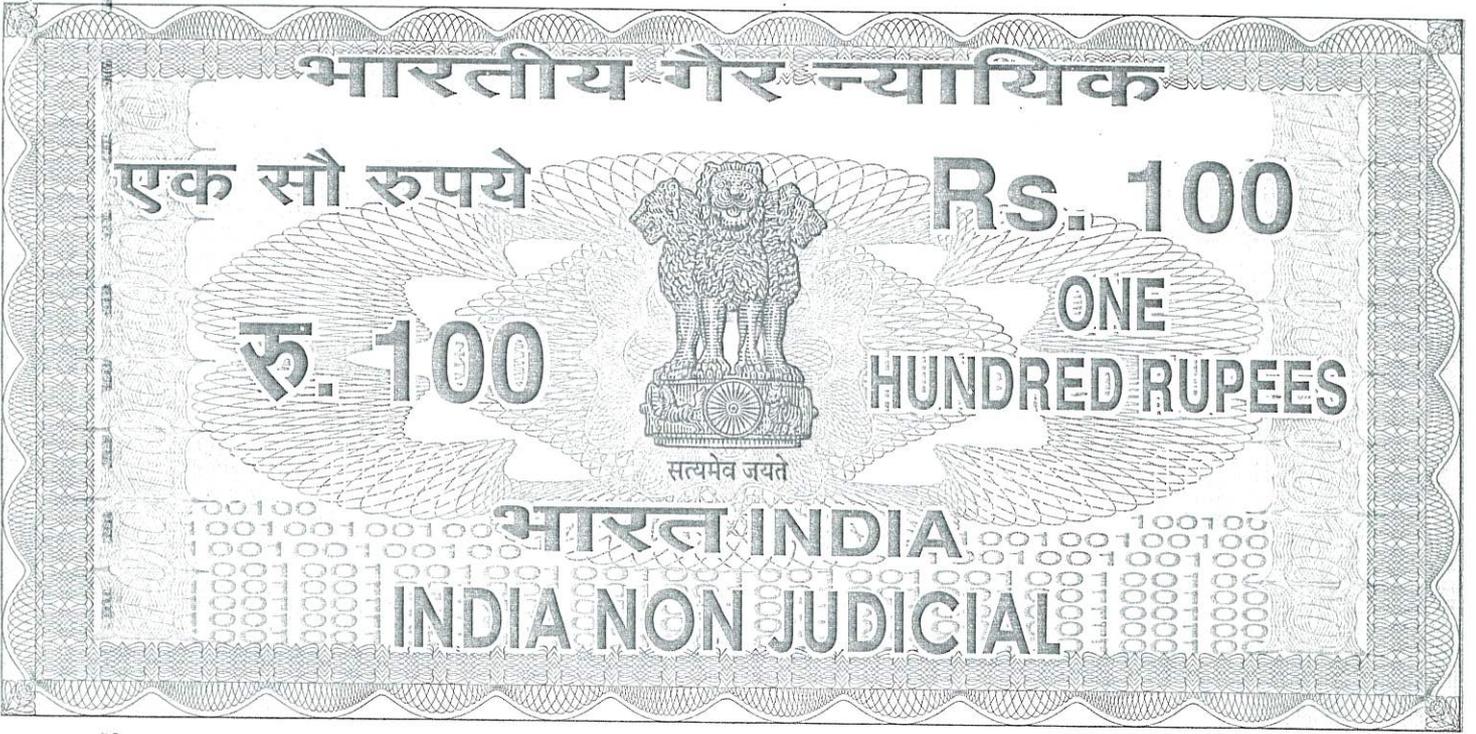
(*2nd signatory required, if BG is for Rs. 50000/- and above)

AM1677

The beneficiaries are advised in their own interest to verify the genuineness of the Guarantee with the BG issuing Branch and also verify that Bank Guarantee for Rs.50000/- (Rupees Fifty Thousand Only) & above is signed by two authorized officials of the Bank.

PLEASE CONTACT BRANCH FOR eTradeSBI FACILITY-INTERNET ACCESS TO TRADE FINANCE

Dec 6, 2023 2:11 PM



தமிழ்நாடு தமில்நாடு TAMILNADU

04/12/23

Rs 100/-

State Bank of India
SME - Hosur

DD 615109

A. Venkataswamy
S.V. Licence No : 3891/B1/2006
HOSUR (T.N)

To

The Member Secretary

A.P. Pollution Control Board,

Head office, Paryavaran Bhavan,

Opp. JAMAC Housing Complex, APIIC Colony,

Gurunanak Colony, VIJAYAWADA-520 007, (A.P)

Guarantee No. 6130423BC0000088 dt 06.12.2023

Amount of Guarantee Rs.24,23,000/- (Rupees Twenty Four Lakh Twenty Three Thousand only)

Guarantee cover from 06.12.2023 to 04.06.2024

Last date for lodgement of claim: 26.05.2025

This deed of Guarantee at Krishnagiri on this 6th, day of December 2023 by STATE BANK OF INDIA NO.310 SIPCOT HOUSING COLONY MOOKANDAPALLI Hosur, Krishnagiri (DT) -635126, Tamilnadu (hereafter referred to as 'THE GUARANTOR' B.G No. 6130423BC0000088...Date: 06-12-2023 which expression shall include its successor or successors) in favour of Andhra Pradesh Pollution Control Board. (hereafter referred to as "Statutory Body") represented by Member secretary.

कृते भारतीय स्टेट बैंक
For STATE BANK OF INDIA

K.V. Sriram
मुख्य प्रबंधक, एस एम ई होसूर शाखा
Chief Manager, SME Hosur Branch

कृते भारतीय स्टेट बैंक
For STATE BANK OF INDIA

P. Moses Raj
मुख्य प्रबंधक, एस एम ई होसूर शाखा
Chief Manager, SME Hosur Branch
P. MOSES RAJ
AM 1677

K.V. SRIRAM
SS No K15298



தமிழ்நாடு தமில்நாடு TAMILNADU

DB 615110

WHEREAS: M/S J.R. GRANITES PVT LTD S/N NO. 136, 137 & 138, Kotamakanapalli Village, Gudupalli Mandal, Chittoor District -517425 (hereafter referred to as "EXECUTOR") having a quarry lease S/N NO. 891/B1/2004, 136, 137 & 138, over an extent of 4.846 Hectors, Black Granite Mine, of Kotamakanapalli Village, Gudupalli mandal, Chittoor District. A.P, has proposed to Rough Granite Blocks.

WHEREAS: Obeyed the national Green Tribunal, South Zone Bench Chennai, orders. O.A. No.106/2023(SZ), dated.08.11.2023 has directed M/s. J.R.GRANITES PVT LTD regarding the buffer zone remediation, the project proponents are directed to furnish a Bank Guarantee to the tune of Rs.5,00,000/- (Five Lacs Rupees only) per Hector, within a period of 4(four) weeks. So that as per executor allocated extent of 4.846 Hectors, are directed to furnish a bank guarantee to the tune of Rs.24,23,000/- (Rupees Twenty Four Lakh Twenty Three Thousand only) for a period of 6 months. I.e. 04.06.2024 to comply with conditions stipulated in the Consent of operation in accordance to the norms laid down by the Statutory Body as committed by M/s.J.R. GRANITES PVT LTD. In pursuance of the above, we STATE BANK OF INDIA NO.310 SIPCOT HOUSING COLONY MOOKANDAPALLI Hosur, Krishnagiri (DT) -635126, Tamilnadu, guarantee the observance and performance by the EXECUTOR of the various terms and obligation as provided in the commitment made above and undertake to pay to the Statutory Body subject to a maximum sum not exceeding Rs.24,23,000/- (Rupees Twenty Four Lakh Twenty Three Thousand only) on demand and in the event of the company falling to comply with the above Conditions/Direction.

कृते भारतीय स्टेट बैंक
For STATE BANK OF INDIA

मुख्य प्रबंधक, एस एम ई होसूर शाखा
Chief Manager, SME Hosur Branch

K.V. SRIRAM
SS No : K15298

कृते भारतीय स्टेट बैंक
For STATE BANK OF INDIA

मुख्य प्रबंधक, एस एम ई होसूर शाखा
Chief Manager, SME Hosur Branch

R MOSES RAJ

BA No 61304238/000088 dt. 06.11.2023 34 AM-1677

BN NO. 6130423BG0000088 dt 06.12.2023

Our liability under the guarantee is restricted to **Rs.24,23,000/- (Rupees Twenty Four Lakh Twenty Three Thousand only)** Our Guarantee shall remain in force until **04.06.2024** Unless a suit or action to enforce a claim under this guarantee is filed in writing against us before the date of expiry, all our rights under this guarantee shall be forfeited and we shall be relieved and discharged from all liabilities whatsoever thereunder:

Notwithstanding anything contained herein:

a) Our liability under this Bank Guarantee shall not exceed Rs. **24,23,000/-**

(Rupees Twenty Four Lakh Twenty Three Thousand only)

b) This Bank Guarantee shall be valid upto 04.06.2024.(date of expiry)

c) we are liable to pay the guaranteed amount or any part thereof under this Bank Guarantee only, and only if you serve upon us a written claim or demand on or before 26.05.2025.(Last date of claim).

d) The Bank Guarantee should be returned to us after the expiry date for the cancellation purpose enclosing a no-claim letter. Even if the original guarantee is not returned after the expiry date, our liability on this guarantee ceases to exist. Margin Money provided towards issuance of Bank Guarantee shall continue to be in force in favour of the Bank until the original Bank Guarantee along with No Claim Letter confirming the discharge of liability of the Bank is received from the Beneficiary.

e) Notwithstanding anything contrary contained in any law for the time being in force or Banking practice, this guarantee shall not be assignable or transferable by the beneficiary notice or Invocation by any person such as Assignee, Transferee can be made only by the Beneficiary directly.

Place: HOSUR

Date : 06.12.2023

कृते भारतीय स्टेट बैंक
For STATE BANK OF INDIA


मुख्य प्रबंधक, एस एम ई होसूर शाखा
Chief Manager,SME Hosur Branch

K.V. SRIRAM
SS No : K15298

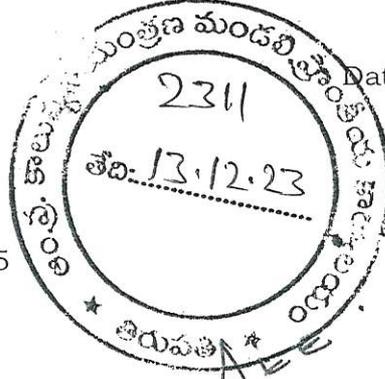
कृते भारतीय स्टेट बैंक
For STATE BANK OF INDIA


मुख्य प्रबंधक, एस एम ई होसूर शाखा
Chief Manager,SME Hosur Branch

P. MOSES RAJ
AM 1677

From

M/s. J.R. Granites Pvt Ltd
Black Granite Mine-1.620 Ha,
Sy.No.89/1,95/1(P),95/2(P)&95/3(P),
Kotamakulapalli Village,
Gudupalli Mandal, Chittoor District-517425
Cell No: +91 90009 50676



Date: 08.12.2023

To

The Member Secretary
A.P.Pollution Control Board,
Head office, Paryavaran Bhavan,
Opp. JAMAC Housing Complex, APIIC Colony,
Gurunanak Colony, VIJAYAWADA-520 007, (A.P)

Respected Sir,

Sub: Directions of The Hon'ble NGT, South Zone, Chennai, vide order No. O.A. No.106/2023 (SZ) dt. 8th, November, 2023 – Submitted to the Bank Guarantee and Difference of Environmental Compensation - vacate the STOP PRODUCTION ORDERS – Request -Regarding.

Ref: The Hon'ble NGT, South Zone, Chennai, order OA NO. 106/2023(SZ) 8th November,2023.

* * * * *

The Hon'ble NGT, South Zone Chennai, order OA NO. 106/2023(SZ) 8th November 2023, Regarding the buffer zone remediation, the project proponents are directed to furnish a Bank Guarantee to the tune of Rs.5,00,000/- (Five Lacs Rupees only) per hectore, and to pay balance amount of the revised environmental compensation, with-in four weeks.

In this connection, we submitting the difference of Environmental compensation for Rs. 3,45,000/- vide D.D No. 803322 dt. 05.12.2023. and Bank Guarantee for Rs.8,10,000/- vide B.G. No.6130423BG0000091 dt.06.12.2023

In view of the above, we request you to kindly vacate the **STOP PRODUCTION ORDERS** and issue necessary letters to against our mine area. We also undertake to obey the further instructions of the Board from time to time if any.

Please accept and acknowledge the same.

Thanking you sir.

Yours Sincerely

P. Sankar Raju
(P. Sankar Raju)
(Authorized signature)

Encl : 1. Bank Guarantee for Rs. .8,10,000/- vide B.G. No.6130423BG0000091 dt. 06.12.2023

2. The D.D No. 803322 dt. 05.12.2023 for Rs. 3,45,000/-

Copy submitted to the Environmental Engineer, APPCB Regional office, Tirupati, in favor of information.



STATE BANK OF INDIA Tel No. :
 SME HOSUR Fax No. :
 310 SIPCOT STAFF HSG SWIFT No. : SBININBB897
 COLONY PIN Code : 635126
 MOOKANDAPALLI HOSUR

06-12-2023

To,
 MEMBER SECRETARY ANDHRA PRADESH
 POLLUTION CONTROL BOARD
 PARYAVARAN BHAVAN, GURUNANAK COLONY
 AUTO NAGAR, VIJAYAWADA 527007

DEAR SIR(S),

Guarantee Number	:	6130423BG0000091
Date of Issue	:	06-12-2023
Guarantee Amount	:	INR 810,000.00
Date of Expiry	:	04-06-2024
Date of Claim	:	26-05-2025
Applicant Name	:	JR GRANITES PVT LTD
E Stamp Certificate No.	:	
E Stamp Issuance Date & Time	:	
State of Execution	:	
Stamp Duty Type/Article No.	:	
Bank Guarantee Amount	:	INR 810,000.00
Amount of Stamp duty Paid	:	0.00
Issuing Bank Branch	:	
Bank Guarantee Beneficiary	:	MEMBER SECRETARY ANDHRA PRADESH

We confirm having Issued / Extended the captioned Bank Guarantee in your favour on behalf of our above named Constituent and the same signed by the officers of the Bank.

YOURS FAITHFULLY,

AUTHORISED SIGNATORY - 1

K.V. SRIRAM
SS No : K15298

Dec 6, 2023 2:22 PM

*AUTHORISED SIGNATORY - 2

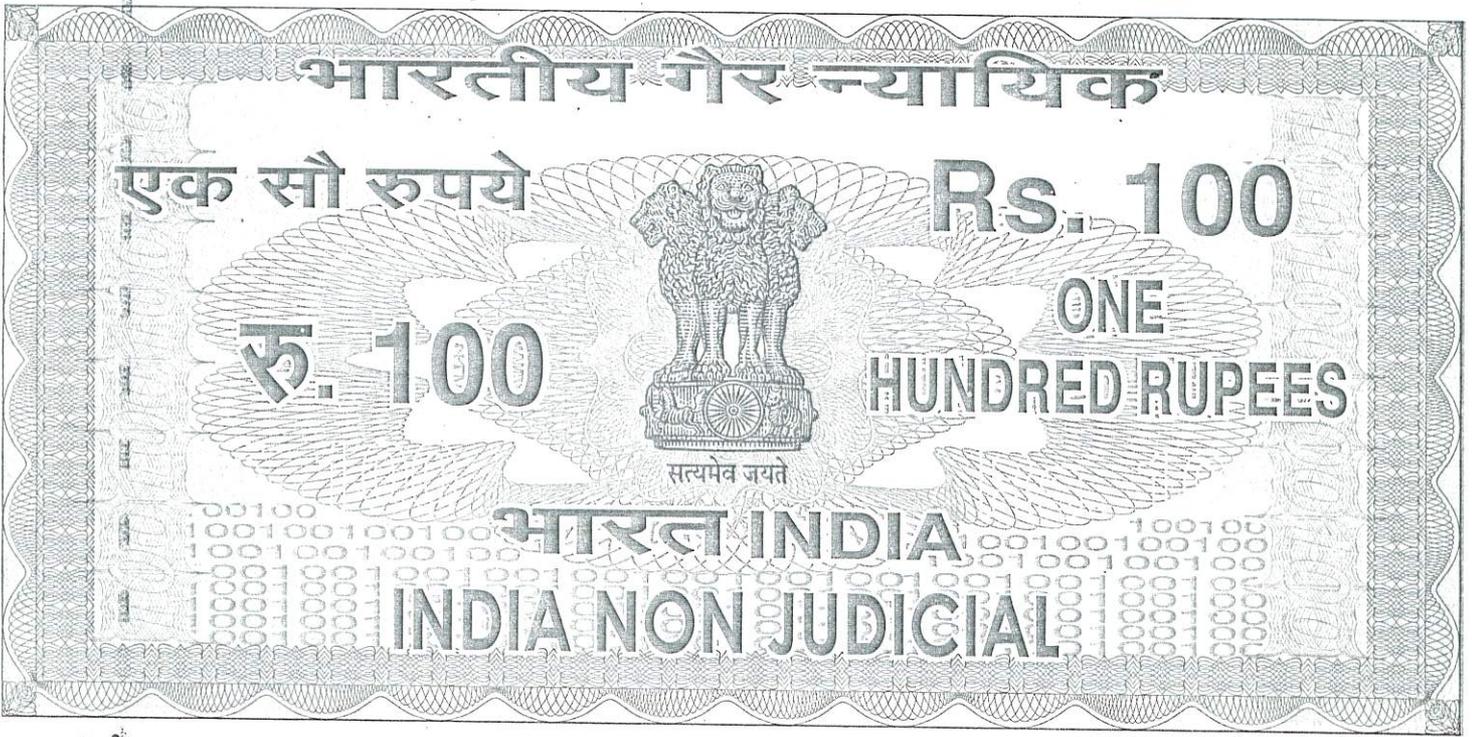
(*2nd signatory required, if BG is for Rs. 50000/- and above)

Am 1677

The beneficiaries are advised in their own interest to verify the genuineness of the Guarantee with the BG issuing Branch and also verify that Bank Guarantee for Rs.50000/- (Rupees Fifty Thousand Only) & above is signed by two authorized officials of the Bank.

PLEASE CONTACT BRANCH FOR eTradeSBI FACILITY-INTERNET ACCESS TO TRADE FINANCE

Dec 6, 2023 2:22 PM



தமிழ்நாடு தமிழ்நாடு TAMILNADU

14/12/23

Rs 100/-

State Bank of India
SME - Hosur

DD 615113

A. Venkataswamy
S.V. Licence No : 3891/B1/200
HOSJR (T.N)

To

The Member Secretary

A.P. Pollution Control Board,

Head office, Paryavaran Bhavan,

Opp. JAMAC Housing Complex, APIIC Colony,

Gurunanak Colony, VIJAYAWADA-520 007, (A.P)

Bank Guarantee No: 6130423B60000091 dt. 06.12.2023

Amount of Guarantee Rs.8,10,000/- (Rupees Eight Lakhs Ten Thousand only)

Guarantee cover from 06.12.2023 to 04.06.2024

Last date for lodgement of claim: 26.05.2025

This deed of Guarantee at Hosur on this 6th day of December 2023 by STATE BANK OF INDIA NO.310 SIPCOT HOUSING COLONY MOOKANDAPALLI Hosur, Krishnagiri (DT) -635126, Tamilnadu (hereafter referred to as 'THE GUARANTOR' B.G No. 6130423B60000091. Date: 06-12-2023 which expression shall include its successor or successors) in favour of Andhra Pradesh Pollution Control Board. (hereafter referred to as "Statutory Body") represented by Member secretary.

कृते भारतीय स्टेट बैंक
For STATE BANK OF INDIA

K.V. Sriram
मुख्य प्रबंधक, एस एम ई होसूर शाखा
Chief Manager, SME Hosur Branch

कृते भारतीय स्टेट बैंक
For STATE BANK OF INDIA

P. Moses Raj
मुख्य प्रबंधक, एस एम ई होसूर शाखा
Chief Manager, SME Hosur Branch

P. MOSES RAJ - AM-1677

K.V. SRIRAM
SS No : K15298

-39-



தமிழ்நாடு தமிழ்நாடு TAMILNADU ஈ: 6130423B00000091 06.12.2023 DD 615114

04/12/23

State Bank of India

V. Venkataswamy

WHEREAS: M/s J.R. GRANITES PVT LTD SY.NO. 89/1,95/1(P), 95/2(P), & 95/3(P), Kotamakanapalli Village, Gudupalli Mandal Chittoor District -517425 (hereafter referred to as "EXECUTOR") having a quarry lease in SY.NO. 89/1,95/1(P), 95/2(P), & 95/3(P), over an extent of **1.620 Hectors**, Black Granite Mine of Kotamakanapalli village, Gudupalli mandal, Chittoor District. A.P, has proposed to Rough Granite Blocks.

WHEREAS: Obeyed the national Green Tribunal, South Zone Bench Chennai, orders. O.A. No.106/2023(SZ), dated.08.11.2023 has directed M/s. J.R.GRANITES PVT LTD regarding the buffer zone remediation, the project proponents are directed to furnish a Bank Guarantee to the tune of Rs.5,00,000/- (Five Lacs Rupees only) per Hector, within a period of 4(four) weeks. So that as per executor allocated extent of **1.620 Hectors**, are directed to furnish a bank guarantee to the tune of **Rs.810000/- (Rupees Eight Lakh Ten Thousand only)** for a period of 6 months. I.e. **04.06.2024** to comply with conditions stipulated in the Consent of operation in accordance to the norms laid down by the Statutory Body as committed by M/s.J.R. GRANITES PVT LTD

In pursuance of the above, we STATE BANK OF INDIA NO.310 SIPCOT HOUSING COLONY MOOKANDAPALLI Hosur, Krishnagiri (DT) -635126, Tamilnadu, guarantee the observance and performance by the EXECUTOR of the various terms and obligation as provided in the commitment made above and undertake to pay to the Statutory Body subject to a maximum sum not exceeding **Rs.8,10,000/- (Rupees Eight Lakh Ten Thousand only)** on demand and in the event of the company falling to comply with the above Conditions/Direction.

कृते भारतीय स्टेट बैंक
For STATE BANK OF INDIA

कृते भारतीय स्टेट बैंक
For STATE BANK OF INDIA

मुख्य प्रबंधक, एस एम ई होसूर शाखा
Chief Manager, SME Hosur Branch

मुख्य प्रबंधक, एस एम ई होसूर शाखा
Chief Manager, SME Hosur Branch

K.V. SRIRAM
SS No : K15298

P MOSES RAJ AM-1677

— 40 —

BA 6130423BA0000091 dt. 06.12.23

Our liability under the guarantee is restricted to **Rs.8,10,000/- (Rupees Eight Lakh Ten Thousand only)**. Our Guarantee shall remain in force until **04.06.2024** Unless a suit or action to enforce a claim under this guarantee is filed in writing against us before the date of expiry, all our rights under this guarantee shall be forfeited and we shall be relieved and discharged from all liabilities whatsoever thereunder:

Notwithstanding anything contained herein:

- Our liability under this bank guarantee shall not exceed **Rs.810000/- (Rupees Eight Lakh Ten Thousand only)**
- This Bank Guarantee shall be valid upto 04.06.2024.(date of expiry)
- we are liable to pay the guaranteed amount or any part thereof under this Bank Guarantee only, and only if you serve upon us a written claim or demand on or before 26.05.2025.(Last date of claim).
- The Bank Guarantee should be returned to us after the expiry date for the cancellation purpose enclosing a no-claim letter. Even if the original guarantee is not returned after the expiry date, our liability on this guarantee ceases to exist. Margin Money provided towards issuance of Bank Guarantee shall continue to be in force in favour of the Bank until the original Bank Guarantee along with No Claim Letter confirming the discharge of liability of the Bank is received from the Beneficiary.
- Notwithstanding anything contrary contained in any law for the time being in force or Banking practice, this guarantee shall not be assignable or transferable by the beneficiary notice or Invocation by any person such as Assignee, Transferee can be made only by the Beneficiary directly.

Place: HOSUR

Date : 06.12.2023

कृते भारतीय स्टेट बैंक
For STATE BANK OF INDIA


मुख्य प्रबंधक, एस एम ई होसूर शाखा
Chief Manager, SME Hosur Branch

K.V. SRIRAM
SS No : K15298

कृते भारतीय स्टेट बैंक
For STATE BANK OF INDIA


मुख्य प्रबंधक, एस एम ई होसूर शाखा
Chief Manager, SME Hosur Branch

R MOSES RAJ
AM-1677

To,
The Environmental Engineer,
A.P. Pollution Control Board,
1st APSFC Building , Narasimha Theertham Road,
Near LIC of India, Balaji Colony,
Tirupati – 517502, AP.



07.12.2023

From,
M.Chandra Sekhar,
Prop:Sri Sai Krupa Granites,
No. 18-108, Venkateswara Nilayam,
Vinayaka Street, New Pet,
Kuppam- 517425,
Chittoor dist, AP.
Respected Sir,

Handwritten signature and date: 13/12/23

Sub: Directions of the NGT order vide OA-No. 106/2023 (SZ) dated 8th November, 20223.AD.
undertaking of fullfill the directions as per the order; Reg

Ref: NGT order OA NO. 106/2023(SZ) 8th November 2023.

With Reference to the above subject , we are enclosing herewith DEMAND DRAFT & BANK GUARANTEE details given below.

SL.NO	DATE	REF.NO	AMOUNT	DESCRIPTION
1.	05.12.2023	DD.Sr.No. 014733019372	3,35,000.00	Balance of the revised Environmental compensation.
2.	27.11.2023	BG.NO.NX01BGP233310002	3,05,500.00	Regarding the Buffer Zone remediation.

In view of the above , we request you to kindly revoke the STOP PRODUCTION ORDERS ISSUED against our mine area. We also undertake to obey the further instructions of the Board from time to time if any.

Kindly acknowledge the receipt of the same.

Request for your directions in this regard.

Thanking you.

For SRI Sai Krupa Granites,

M. Chandra Sekhar

M.Chandra Sekhar,

(Proprieter)

Copy submitted to The Member Secretary, AP. Pollution Control Board, Vijayawada for favour of information.



C-24(2)

(to be issued in Branch's letter head)

LETTER TO BE SENT ALONG WITH THE BANK GUARANTEE

Date:27/11/2023

To
Member Secretary,
Andhra Pradesh Pollution Control Borad,
Paryavaran Bhavan, APIIC Colony Road,
Gurunanak Colony, Auto Nagar, Vijayawada - 520007

Dear Sirs,

Reg : Bank Guarantee No. **NX0IBGP233310002** dated **27/11/2023** for **Rs.3,05,500 /-(Rupees Three Lacs Five Thousand Five Hundred only)** issued in your favour by our Bank on behalf of **M/s Sri Sai Krupa Granites, Rep by Partners 1) Mr. M Chandra Sekar and 2) Mr.S Sunil Kumar.**

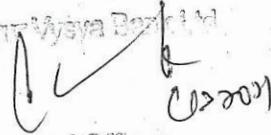
* * *

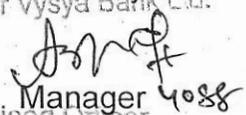
We refer to the above mentioned Bank Guarantee.

Please note that a confirmation of the said Bank Guarantee is available at our **Kuppam** office at **D no: 14-113/11, A P Vajravel chetty street, Near Sri Priya Nursing Home, Kuppam -517425.**(address of the said office).

If you want to have confirmation about the authenticity of the said Bank Guarantee in your own interest, you may please write to our above office.

Thanking you,

For The Karur Vysya Bank Ltd

 Deputy/Asst. Manager

Yours faithfully,
 For The Karur Vysya Bank Ltd.

 Manager 4088
 Authorised Officer

Copy to: **The Karur Vysya Bank, Divisional Office Tirupati, 6-8-1250,1st Floor, Priya Towers, Ngos Colony, K.T Road, Near Anna Rao Circle, Tirupati, Andhra Pradesh-517501** (Controlling Office):-

we have issued a Bank Guarantee as per details mentioned above, a copy of which is enclosed for your reference and records.

THE KARUR VYSYA BANK LIMITED
 D.No. 14-113/11
 A P Vajravel Chetty Street,
 Near Sri Priya Nursing Home,
 KUPPAM - 517 425. Chittoor Dist., AP.
 ☎ (08570) 255911 M (M) 85702 55911
 E.mail : kuppam@kvbmail.com
 CIN : L65110TN1916PLC001295

-43-

BG No. NX0IBGP233310002

Date : 27/11/2023

which expression shall include its successor or successors) in favour of Andhra Pradesh Pollution control Board, (hereafter referred to as "Statutory Body") represented by Member secretary.

WHEREAS M/s Sri Sai Krupa Granites , No.18-108, Venkateswara Nilayam, Vinayaka Street, New Pet, Kuppam, Chittoor District, Andhra Pradesh – 517425. (hereafter referred to as " EXECUTOR") having its manufacturing unit at Sy No.100(Exten .0.611 hectares), Kotamakanapalli Village, Gudipalli Mandal , Chittoor Dist. A.P has proposed to manufacture Rough Granites Blocks.

WHEREAS obeyed the National Green Tribunal , South Zone Bench orders, O.A. No. 106/2023 (SZ) dated 08.11.2023 , has directed Sri Sai Krupa Granites

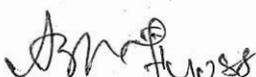
Regarding the buffer zone remediation, the project proponents are directed to furnish a bank Guarantee to the tune of Rs.5,00,000/- (Rupees Five lakhs only) per Hectare within a period of 4 (four) weeks. So that as per executor allocated extent of 0.611 Hectares are directed to furnish a bank guarantee to the tune of **Rs. 3,05,500/- (Rupees Three Lakhs Five Thousand and Five Hundred only)** for a period of 6 months, I.e 26.05.2024 to comply with the conditions stipulated in the Consent of operation in accordance to the norms laid down by the Statutory Body as committed by M/s Sri Sai Krupa Granites .

In pursuance of the above, we Karur Vysya Bank Ltd., D No. 14-185, AP Vajravel Chetty Street, Kuppam 517425, Chittoor District , Andhra Pradesh, guarantee the observance and performance by the EXECUTOR of the various terms and obligation as provided in the commitment made above and undertake to pay to the Statutory Body subject to a maximum sum not exceeding **Rs. 3,05,500/-(Rupees Three Lakhs Five Thousand and Five Hundred only)** on demand and in the event of the company falling to comply with the above Conditions/Direction.

Our liability under the guarantee is restricted to **Rs. 3,05,500/-(Rupees Three Lakhs Five Thousand and Five Hundred only)**. Our Guarantee shall remain in force until 26.05.2024. Unless a suit or action to enforce a claim under this guarantee is filed in writing against us before the date of expiry, all our rights under this guarantee shall be forfeited and we shall be relieved and discharged from all liabilities whatsoever thereunder.

Notwithstanding anything contrary contained in any law for the time being in force or banking practice, this guarantee shall not be assignable or transferable by the beneficiary. Notice or invocation by the any person such as assignee, transferee or agent of beneficiary shall not be entertained by the Bank. Any invocation of guarantee can be made only by the beneficiary directly.

For The Karur Vysya Bank Ltd.


Authorised Officer

For The Karur Vysya Bank Ltd.


Authorised Officer

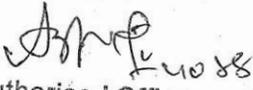
BG No. **NX0IBGP233310002**Date : **27/11/2023**

Notwithstanding anything contained herein:

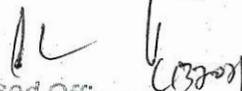
1. Our liability under this bank guarantee shall not exceed **Rs. 3,05,500/- (Rupees Three Lakhs Five Thousand and Five Hundred only)**
2. This bank Guarantee shall be valid up to **26.05.2024**.
3. We are liable to pay the guaranteed amount or any part thereof under this bank guarantee only and only against the written claim or demand from Member Secretary. Andhra Pradesh Pollution Control Board, Vijayawada. on or before **26.05.2024**.

Place : **Kuppam**Date: **27.11.2023**

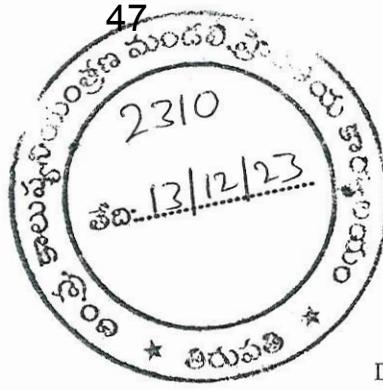
For The Karur Vysya Bank Ltd.


Authorised Officer

For The Karur Vysya Bank Ltd.


Authorised Officer

— 46 —



From

Sri K.Siva Prakash

Formerly M/s. Sri Venkata Sai Granites
0.405 Ha Black Granite Mine,
Sy. No. 103, Kotamakanapalli (V), Gudupalli (M),
Chittoor District.
Cell No.: 9789941111, 9391052525.

Date: 08.12.2023

To

The Member Secretary

A.P.Pollution Control Board,
Head office, Paryavaran Bhavan
Opp. JAMAC Housing Complex, APIIC Colony,
Gurunanak Colony, VIJAYAWADA-520 007, (A.P)

Respected Sir,

Sub: Directions of The Hon'ble NGT, South Zone, Chennai, vide Order No. OA No.106/2023 (SZ) dt. 8th November, 2023 – Submitted to the Bank Guarantee and Difference of Environmental Compensation - vacate **the STOP PRODUCTION ORDERS** – Request -Regarding.

Ref: The Hon'ble NGT, order OA NO. 106/2023(SZ) 8th November 2023.

The Hon'ble NGT, South Zone Chennai, order OA NO. 106/2023(SZ) 8th November 2023, Regarding the buffer zone remediation, the project proponents are directed to furnish a Bank Guarantee to the tune of Rs.5,00,000/- (Five Lacs Rupees only) per hector, and to pay balance amount of the revised environmental compensation, with-in four weeks.

In this connection, we submitting the difference of Environmental compensation for Rs. 3,50,000/- vide D.D No. 960912 dt. 07.12.2023, and Bank Guarantee for Rs.2,02,500/- vide B.G. No. NX01BGP233410002 dt. 07.12.2023

In view of the above, we request you to kindly vacate the **STOP PRODUCTION ORDERS** and issue necessary orders to restore my quarrying operations; we also undertake to obey the further instructions of the Board from time to time if any.

Please accept and acknowledge the same.

Thanking you sir.

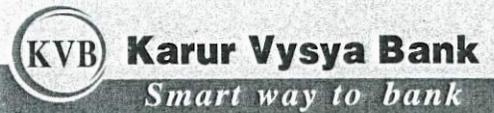
Yours faithfully

(K.Sivaprakash)

Encl : 1. Bank Guarantee for Rs. 2,02,500/- vide B.G. No NX01BGP233410002 dt. 07.12.2023

2. The D.D No. 960912 dt. 07.12.2023 for Rs. 3,50,000/-

Copy submitted to the Environmental Engineer, APPCB Regional office, Tirupati, in favor of information.



C-24(2)

(to be issued in Branch's letter head)

LETTER TO BE SENT ALONG WITH THE BANK GUARANTEE

Date:07/12/2023

To
The Member Secretary,
Andhra Pradesh Pollution Control Borad,
Paryavaran Bhavan, APIIC Colony Road,
Gurunanak Colony, Auto Nagar, Vijayawada - 520007

Dear Sirs,

Reg : Bank Guarantee No. **BG No. BG No. NX0IBGP233410002** dated **07/12/2023**
 for **Rs.2,02,500 /-(Rupees Two Lacs Two Thousand Five Hundred only)** issued
 in your favour by our Bank on behalf of **Mr. K Siva Prakash S/o Krishnan**

* * *

We refer to the above mentioned Bank Guarantee.

Please note that a confirmation of the said Bank Guarantee is available at our
Kuppam office at **D no: 14-113/11, A P Vajravel chetty street, Near Sri Priya**
Nursing Home, Kuppam -517425.(address of the said office).

If you want to have confirmation about the authenticity of the said Bank Guarantee in
 your own interest, you may please write to our above office.

Thanking you,


 Deputy/Asst. Manager

Yours faithfully


 Manager



Copy to: **The Karur Vysya Bank, Divisional Office Tirupati, 6-8-1250,1st Floor, Priya Towers,**
Ngos Colony, K.T Road, Near Anna Rao Circle, Tirupati, Andhra Pradesh-517501 (Controlling
 Office):-

we have issued a Bank Guarantee as per details mentioned above, a copy of which is
 enclosed for your reference and records.

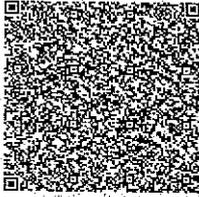
THE KARUR VYSYA BANK LIMITED
 D.No. 14-113/11
 A P Vajravel Chetty Street,
 Near Sri Priya Nursing Home,
 KUPPAM - 517 425. Chittoor Dist., AP.
 ☎ (08570) 255911 M (M) 85702 55911
 E.mail : kuppam@kvbmail.com
 CIN : L65110TN1916PLC001295

e-Stamp

Certificate No. : IN-AP45976515922023V
 Certificate Issued Date : 07-Dec-2023 02:30 PM
 Account Reference : NEWIMPACC (SV)/ ap18112304/ AP-CTR/ AP-KPM/apicheviu
 DDO Code : 11052308001 SRO KUPPAM
 Unique Doc. Reference : SUBIN-APAP1811230481786500060423V
 Purchased by : K SIVA PRAKASH
 Description of Document : Article 00 Not Mentioned
 Property Description : Not Applicable
 Consideration Price (Rs.) : 0
 (Zero)
 First Party : K SIVA PRAKASH
 Second Party : KARUR VYSYA BANK KUPPAM
 Paid By (For Whom) : K SIVA PRAKASH
 Stamp Duty Amount(Rs.) : 100
 (One Hundred only)

₹100

07-Dec-2023 02:30 PM



₹100

Please write or type below this line

IN-AP45976515922023V

Bank Guarantee No: NX0IBGP23341002

Amount : Rs. 2,02,500/-
 Date of Issue : 07/12/2023
 Date of Maturity : 06/06/2024

To,
 Member Secretary,
 Andhra Pradesh Pollution Control Board,
 Paryavaran Bhavan, APIIC Colony Road,
 Gurunanak Colony, Auto Nagar,
 Vijayawada - 520007

Bank Guarantee NO. NX0IBGP233410002

This deed of Guaranatee at Kuppam on this 07th day of December, 2023 by Karur Vysya Bank Ltd., D No. 14-185, AP Vajravel Chetty Street, Kuppam 517425, Chittoor District, Andhra Pradesh (hereafter referred to as "THE GUARANTOR "

For The Karur Vysya Bank Ltd.

For The Karur Vysya Bank Ltd.

Authorised Officer

Authorised Officer

IE 0016151917

Statutory Alert:

- The authenticity of this Stamp certificate should be verified at www.shcilestamp.com or using e-Stamp Mobile App of Stock Holding.
- Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
- The onus of checking the legitimacy is on the users of the certificate.
- In case of any discrepancy please inform the Competent Authority.

-49-

BG No. NX0IBGP233410002

Date : 07.12.2023

which expression shall include its successor or successors) in favour of Andhra Pradesh Pollution control Board, (hereafter referred to as "Statutory Body") represented by Member secretary.

WHEREAS Mr. K Siva Prakash S/o Krishnan aged about 51 years residing at D No. 2/285, Mangai Nagar , Keelpudur Post, Kattikanapalli, Krishnagiri – 635001 , T.N . (hereafter referred to as " EXECUTOR") having its manufacturing unit at Sy No.103, (Extent 0.405 hectares) , Kotamakanapally Village, Gudipalli Mandal , Chittoor Dist. A.P has proposed to manufacture Rough Granites Blocks.

WHEREAS obeyed the National Green Tribunal , South Zone Bench orders, O.A. No. 106/2023(SZ) dated 08.11.2023 , has directed Mr. K.Siva Prakash

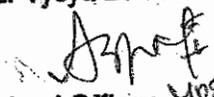
Regarding the buffer zone remediation, the project proponents are directed to furnish a bank Guarantee to the tune of Rs.5,00,000/- (Rupees Five lakhs only) per Hectare within a period of 4 (four) weeks. So that as per executor allocated extent of 0.405 Hectares are directed to furnish a bank guarantee to the tune of **Rs. 2,02,500/- (Rupees Two Lakhs Two Thousand Five Hundred only)** for a period of 6 months, **I.e 06.06.2024** to comply with the conditions stipulated in the Consent of operation in accordance to the norms laid down by the Statutory Body as committed by Mr. K Siva Prakash.

In pursuance of the above, we Karur Vysya Bank Ltd., D No. 14-185, AP Vajravel Chetty Street, Kuppam 517425, Chittoor District , Andhra Pradesh, guarantee the observance and performance by the EXECUTOR of the various terms and obligation as provided in the commitment made above and undertake to pay to the Statutory Body subject to a maximum sum not exceeding **Rs. 2,02,500/-(Rupees Two Lakhs Two Thousand Five Hundred only)** on demand and in the event of the company falling to comply with the above Conditions/Direction.

Our liability under the guarantee is restricted to **Rs. 2,02,500/-(Rupees Two Lakhs Two Thousand Five Hundred only)**. Our Guarantee shall remain in force until **06.06.2024**. Unless a suit or action to enforce a claim under this guarantee is filed in writing against us before the date of expiry, all our rights under this guarantee shall be forfeited and we shall be relieved and discharged from all liabilities whatsoever thereunder.

Notwithstanding anything contrary contained in any law for the time being in force or banking practice, this guarantee shall not be assignable or transferable by the beneficiary. Notice or invocation by the any person such as assignee, transferee or agent of beneficiary shall not be entertained by the Bank. Any invocation of guarantee can be made only by the beneficiary directly.

For The Karur Vysya Bank Ltd.


Authorised Officer 4088

For The Karur Vysya Bank Ltd.


Authorised Officer

BG No. NX0IBGP233410002

Date : 07.12.2023

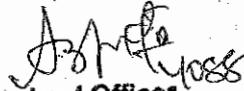
Notwithstanding anything contained herein:

1. Our liability under this bank guarantee shall not exceed **Rs. 2,02,500/- (Rupees Two Lakhs Two Thousand Five Hundred only)**
2. This bank Guarantee shall be valid up to **06.06.2024**.
3. We are liable to pay the guaranteed amount or any part thereof under this bank guarantee only and only against the written claim or demand from Member Secretary. Andhra Pradesh Pollution Control Board, Vijayawada on or before **06.06.2024**.

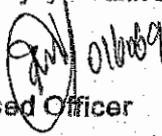
Place : **Kuppam**

Date: 07.12.2023

For The Karur Vysya Bank Ltd.


Authorised Officer

For The Karur Vysya Bank Ltd.


Authorised Officer